

[9 May, 2003]

RAJYA SABHA

HOME AFFAIRS AND THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI L.K. ADVANI): Sir, I beg to move for leave to introduce a Bill further to amend the Citizenship Act, 1955.

*The question was put and the motion was adopted*

SHRI L.K. ADVANI: Sir, I introduce the Bill.

**The Railway Protection Force (Amendment) Bill, 2003**

THE MINISTER OF RAILWAYS (SHRI NITISH KUMAR): Sir, I beg to move for leave to introduce a Bill further to amend the Railway Protection Force Act, 1957.

*The question was put and the motion was adopted*

SHRI NITISH KUMAR: Sir, I introduce the Bill.

**The Railways (Second Amendment) Bill, 2003**

THE MINISTER OF RAILWAYS (SHRI NITISH KUMAR): Sir, I beg to move for leave to introduce a Bill further to amend the Railways Act, 1989.

*The question was put and the motion was adopted*

SHRI NITISH KUMAR: Sir, I introduce the Bill.

**CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE**

**Foreign Direct Investment in Electronic Media**

SHRI MANOJ BHATTACHARYA (West Bengal): Sir, I call the attention of the hon. Minister of Information and Broadcasting to the issue

of foreign direct investment in electronic media in particular. Thank you.

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI RAVI SHANKAR PRASAD): Sir, I will present before the hon. House a brief statement about the entire gamut. The hon. Members have drawn my attention to their concerns over the entry of foreign companies in the electronic media in our country. Let me inform this hon. House about the decision taken by the Government.

I would like to make a brief statement on the existing regime as well as the present status in respect of various service segments.

1. **Cable Network Service**

As per the provisions of the Cable Television Network (Regulation) Act, 1995, no licence is required but a 'person' is required to be registered as a cable operator with the Head Postmaster of a Head Post Office of the area concerned. A person means, - (i) a<sup>n</sup> individual who is a citizen of India; (ii) an association of individuals or body of individuals, whether incorporated or not, whose members are citizens of India; and (iii) a company in which not less than 51 per cent of the paid-up share capital is held by the citizens of India.

2. **Direct-to-Home Broadcasting Service (DTH)**

The Government took a decision to start the DTH in the country in November 2000 after the Group of Ministers had deliberated and considered all the issues connected thereto at length. Detailed guidelines for starting DTH service were issued by the Government on 15<sup>th</sup> March, 2001.

So far, only three applications for starting DTH broadcasting service have been received. They are from,

- i) Space T.V. Private Limited
- ii) A.S.C. Enterprises Limited, and
- iii) Essel Shyam Communication Limited.

The eligibility criteria under the DTH are:

- (a) Applicant-company to be an Indian company registered under the Companies Act, 1956.
- (b) Total foreign equity holding (including FDI/NRI/OCB/FII) in the uplinking company not to exceed 49 per cent.
- (c) Within the foreign equity, the FDI component not to exceed 20 per cent. The quantum represented by the proportion of the paid-up equity share capital to the total issued equity capital of the Indian promoter company, held or controlled by the foreign investors through FDI/NRI/OCB investments shall form part of the abovesaid FDI limit of 20 per cent.

All these applications are under process.

3. **Uplinking Policy**

I am reading out a gist of the policy module for uplinking. These are:

- (a) For setting up of uplinking hub/teleports, the company has to be incorporated in India and equity holding including NRI/OCB/PIO not to exceed 49 per cent.
- (b) For uplinking a T.V. channel, no restrictions on ownership, equity structure or management control of the channel which is aimed at Indian viewership.
- (c) For uplinking by news agencies, the company has to be incorporated in India and accredited by PIB. One hundred per cent owned by Indians with Indian management control.

[THE DEPUTY CHAIRMAN in the Chair]

The Government have announced fresh guidelines in March, 2003

for uplinking of foreign owned news channels. The guidelines, *inter alia*, permit foreign equity holding in the applicant-company up to 26 per cent of the total paid-up capital and require the company to be registered in India, under the Companies Act, 1956 and the majority of Directors, CEO and News Editors to be Resident Indians. The permission for usage of facilities/infrastructure for live news/footage collection and transmission, irrespective of the technology used, will be available to only those channels which are uplinked from India and the channel/company has to ensure that its news and current affairs content providers, if any, are accredited with the Press Information Bureau.

Under the extant policy for uplinking, 31 companies have been permitted to uplink 88 channels, 20 companies permitted to set up 22 teleports and a news agency permitted for news-gathering and distribution.

#### 4. **F.M. Broadcasting**

Twenty per cent portfolio investment by NRIs, F.I.s and Persons of Indian Origin (PoI) and Overseas Corporate Bodies (OCBs) has been permitted in private F.M. radio. F.D.I. is not permitted. Companies should be registered under the Companies Act, 1956.

In the four metros of Chennai, Delhi, Kolkata and Mumbai, 14 private F.M. stations have been operationalised. In the non-metros, 8 private F.M. stations have been operationalised, bringing the total number of operationalised channels (both metro and non-metro) to 22.

**उपसभापति :** आप यह पूरा स्टेटमेंट पढ़ें ?

**श्री रवि शंकर प्रसाद :** मैडम, बस दोस मिनिट में खत्म कर दूंगा।

**श्री नीलोत्पल बसु ( पश्चिमी बंगाल ) :** मैडम, वह तो रूल है।

**THE DEPUTY CHAIRMAN :** You see, today, we have only one-and-half hour for this purpose. मैं इसलिए कह रही थी कि आप बाद में जवाब भी देंगे।

**श्री रवि शंकर प्रसाद :** बस मैडम, खत्म कर रहा हूं।

**श्री सुरेश पचौरी ( मध्य प्रदेश ) :** आप पूरा पढ़ लीजिए।

श्री नीलोत्पल बसु : वह तो रूल है।

SHRI RAVI SHANKAR PRASAD: Then, Madam, I will not read out the whole statement. I will just mention some of the salient features.

THE DEPUTY CHAIRMAN: You see, the Members have got the statement. You just mention the salient features.

SHRI RAVI SHANKAR PRASAD: Madam, keeping in view the seriousness of the issue, it would have been better if I had read out the entire statement.

THE DEPUTY CHAIRMAN: All right.

SHRI RAVI SHANKAR PRASAD: Now, I come to Security Concerns/Safeguards thereof.

**(iv) Cable Service Network**

Under the provisions of the Cable Television Networks (Regulation) Act, 1995, a person has to be registered with the Head Post Office of the area of operation concerned. Such a person shall be a citizen of India, and in the case of a company, not less than 51 per cent of the paid-up share capital should be held by the citizens of India. The programme and advertisement to be transmitted/retransmitted shall be strictly in conformity with the prescribed Codes, laid down thereat. Every cable operator is also required to maintain a register indicating therein the programmes transmitted or retransmitted during a month, for a period of one year after the same. The power to prohibit transmission/retransmission of programmes in public interest has been vested in the authorised officers notified by the Central or the State Governments. The Central Government has also been empowered to prohibit the operation of the cable T.V. network where it thinks necessary or expedient so to do in the interest of the sovereignty, integrity and security of India, etc.

**(v) D.T.H. Broadcasting Service**

In so far as the D.T.H. project is concerned, I would like to inform the hon. Members that the Policy Guidelines issued on 15<sup>th</sup> March, 2001 by

the Government adequately addresses these issues. I would like to briefly narrate a few of these for the convenience of the hon. Members as follows:

The security concerns and safeguards have been provided in a number of articles of the terms and conditions of the Schedule to Form B (Licence Agreement). These, *inter alia*, provide that:

The licensee shall not carry any channels prohibited by the Ministry of Information and Broadcasting.

The licensee shall ensure that its facilities are not used for transmission of any objectionable or obscene content, messages or communications, inconsistent with the laws of India.

The use of the facility or service for anti-national activities would be construed as an offence punishable under the Indian penal Code and applicable laws and will attract immediate termination of the licence.

The licensor also reserves the right to prohibit the transmission or reception of programmes in the interest of national security or in the event of emergency/war or similar type of situation. Notwithstanding any agreement between the licensee and the content providers, the licensee shall stop forthwith transmission of T.V. channels or any content, as and when directed to do so by the licensee or any other designated lawful authority.

Except with the prior approval of licensor, the licensee shall not either directly or indirectly assign or transfer its right, in any manner, whatsoever, under the Licence Agreement to any other party or enter into any agreement for sub-licence and/or partnership relating to any subject matter of the licence to any third party, either in whole or in part. Any violation of the terms shall be construed as breach of the Licence Agreement and licence can be terminated immediately.

The licensee shall not use any equipment, which is identified as unlawful. All content provided by the D.T.H. platform to the subscribers, irrespective of its sources, shall pass through the

encryption and conditional access system, located within the Earth Station, situated on Indian soil.

The licensor reserves the right to take over the entire services and networks of the licensee or revoke/cancel/suspend the licence in the interest of national security or in the event of an emergency/war or low intensity conflict or similar type of situation. Further, the licensor reserves the right to direct the licensee to close down the service if implications of security so requires. Any specific order or direction from the government issued in this regard shall be strictly complied with by the licensee. The licensee shall not use any equipments which are identified as unlawful and/or render the network security vulnerable.

(e) All foreign personnel likely to be deployed by way of appointment, contract, consultancy, etc. by the Licensee for installation, maintenance and operation of the Licensee's services, shall be required to obtain security clearance from the Government of India prior to their deployment.

I would also like to inform the hon. Members that notwithstanding any other recourse under the terms and conditions of the licence or any other law, the Licensor shall have the power, after recording the reasons in writing, to revoke/ suspend the licence in the event of breach of any terms and conditions of the licence.

As the hon. Members are aware, the procedure set out in the Policy Framework of DTH for grant of licence is, *per se*, equipped with adequate safeguards and clearances from various authorities have to be obtained.

### **III F.M. Broadcasting.**

I would now like to mention a few vital and identical safeguards in the Policy of F.M. Broadcasting. These are:

The Licensor reserves the right to take over the entire services and networks of the Licensee or revoke/ terminate/ suspend the licence in the interests of national security, or, in the event of any emergency/ war, or low-intensity conflict, or similar type of situations.

(b) The Licensor also reserves the right to direct the licensee to close down the service, if implications of security so require. There shall be strict compliance with any order or direction issued by the Government in this regard.

All foreign personnel likely to be deployed by way of appointment, contract, consultancy, etc. by the Licensee for installation, maintenance and operation of the licensee's services shall be required to obtain security clearance from the Government of India prior to their deployment.

The Licensee shall ensure that nothing is included in the programme, which, *inter-alia*, is against national interests, including relations with friendly countries.

The Licensee shall also ensure that due emphasis is attached to the programmes to promote values of national integration, religious harmony, scientific temper and Indian culture.

Any breach of the terms and conditions shall entail termination of the licence.

#### **IV Uplinking**

Now, before I speak on the Uplinking Policy Guidelines, I would like to inform the hon. Members that it has been the constant endeavour of the Government of India to closely monitor and review the policy at periodic intervals, so as to keep pace with the changing economic scenario and globalisation, while simultaneously balancing the need for taking care of the security concerns.

Recently, there was a felt need for restrictions of foreign equity in respect of foreign owned and controlled TV news channels. It was perceived that (i) there could be a threat to the security of the State in times of external aggression, by furthering the interests of the enemy; (ii) it may jeopardize the internal security as well as law and order, by encouraging communal strife and dissensions; (iii) may exercise an unhealthy influence on our democratic processes to suit vested foreign interests; and may pose threat of an onslaught on our social and cultural value systems. While the last concern would be equally applicable to all the foreign content

telecasting channels, the other concerns are valid largely for news and current affairs only. Arguably, therefore, the potential for mischief against safety and security of the State is more with a channel, which is largely dedicated to "News and Current Affairs Programmes" than others.

Against this background, the guidelines for uplinking of foreign-owned news channels have been reviewed in March, 2003. The revised guidelines permit foreign equity holding in the applicant-company upto 26 per cent of the total paid-up capital and require the company to be registered under the Companies Act, 1956 and the majority of Directors, CEOs and the News Editors to be "Resident Indians".

The permission for usage of facilities/ infrastructure for live news/ footage collection and transmission, irrespective of the technology used, will be available to only those channels, which are uplinked from India and the channel/ company has to ensure that its news and current affairs content providers, if any, are accredited with the PIB. All the applicant-companies have been advised to apply afresh, as per the provisions of the revised guidelines, if they wished to do so.

Now, I would like to indicate a few security concerns/ safeguards provided in the terms and conditions of the licence agreement for setting up of uplinking hub/ teleports. These are,

The foreign equity holding (including NRI/ OCB/ PIO) shall not exceed 49 per cent.

The Licensor reserves the right to take over the entire services and networks of the Licensee or revoke/ terminate/ suspend the license in the interest of national security, or in the event of an emergency/ war or low intensity conflict or similar type of situations.

Further, the Licensor reserves the right to direct the Licensee to close down the service, if implications of security so requires.

Any specific order or direction from the Government issued in this regard shall be strictly complied with by the licensee.

The uplinking hub (teleport) to be set up by the licensee will be used for uplinking T.V. channels only and will not be used for other modes of communications.

Provisions also exist for monitoring and maintenance of records as well as inspection by the Government.

Breach of any of the terms and conditions will entail termination of the licence.

I hope, I have expressed myself with clarity on various security concerns and I wish to conclude by stating that the Government reserves the right to take action, in public interest, as and when the need arises. Thank you, Madam.

THE DEPUTY CHAIRMAN : It was a marathon statement.

SHRI RAVI SHANKAR PRASAD : I am sorry, Madam, it has been made a little elaborate because the whole issue was so serious that deliberately, the entire gamut of the issue was involved.

SHRI MANOJ BHATTACHARYA : Thank you, very much, Madam. The voluminous statement made by the Minister amply justifies .....

THE DEPUTY CHAIRMAN : That makes you to speak less.

SHRI MANOJ BHATTACHARYA : It amply justifies that the issue is very sensitive and very important. But, instead of giving such a huge statement after 'Calling Attention', the Minister would have done better had he intimated the House otherwise, by giving a *suo moto* statement on such a sensitive matter. However, Madam, I come to my text. Today is a very auspicious day. It is an auspicious day for me, and an auspicious day for the entire nation, because today is the birthday of one of the greatest poets of the world, one of the greatest philosophers, a humanist, and a versatile genius, *Gurudev Rabindranath Tagore*.

Madam, I would like to put queries after quoting, with your permission, a very relevant speech of Gurudev Rabindra Nath Tagore. I have got the full text of a lecture given by Gurudev Rabindra Nath Tagore,

on April 2, 1920, at the Gujarati Sahitya Parishad, as a reply to their felicitation of the poet. Madam, it is a voluminous statement. I am not going to quote the full text even though each sentence of each paragraph is worth quoting. I am not in a position to quote all the paragraphs because the time is not at my disposal. I have selected a small paragraph, and I will only quote for the information, for the knowledge, of the House what the great poet, the great philosopher, the great visionary could say more than a hundred years back, or almost a hundred years back.

SHRI RAVI SHANKAR PRASAD: And also the great *rishi*.

SHRI MANOJ BHATTACHARYA: Yes, the great *rishi*. Thank you very much, Sir.

I quote what he said:

"But in recent centuries has come a devastating change in our mentality with regard to the acquisition of money. We not only pursue it, but bend our knees to it. For us its call has become the loudest of all voices reaching even the sanctuaries of our temples. That it should be allowed a sufficiently large place in society there can be no question, but it becomes an outrage when it occupies these seats which are specially reserved for the immortals, by bribing us, by tampering with our moral pride, by recruiting the best strength of society on its side in a traitor's campaign against human ideals, disguising with the help of pageantry and pomp its innate insignificance.

Such a state has come to pass because, with the help of science, the possibility of profit has suddenly become immoderate. The whole of human society throughout its length and breadth has felt the gravitational pull of giant planet of greed with its concentric rings of innumerable satellites. It has carried to our society a distinct deviation from its moral orbit, its mental balance being upset and its aspirations brought down to the dust. This is why never before in our history have our best instincts and endeavours been so openly flouted as a sickness of a rickety sentimentalism. And what is becoming a constant source of disaster for humanity is the incessant hypnotism of money being freed from all barriers in the way of its secret action upon the mind. It manufactures opinions, it navigates newspapers through tortuous channels of suppression of truth and its exaggeration, it pulls most of the

strings of politics, it secretly maintains all kinds of slavery under all varieties of mask. In former times the intellectual and spiritual powers of this earth upheld their dignity of independence and were not giddily soaked as in the times of the money-market. But as in the fatal stage of disease, the influence of money has got into our brain and affected our heart."

This is what Gurudev said in 1920 in Ahmedabad.

Madam, I now start my speech. I also take the clue from the lecture of Gurudev, about the significance and the character of the money power that he was referring to in 1920, which has emerged so powerful after the First World War, the first imperialist World War, to save the capitalism from its ominous disaster. After the Second World War had gone by, the countries could not be saved, and the finance capital is a conversion from the industrial capital. Instead of industrial capital, it is the finance capital which has emerged so powerful; the finance capital has given birth to the so-called neo-liberal globalisation, and I am sure, the hon. Minister, a good friend of mine, will appreciate that this globalisation is nothing but internationalisation or transnationalisation of the capital, internationalisation of commodities, productivity and production of goods, standardisation of taste and culture and legitimisation of those by the international lending organisations like the International Monetary Fund, World Bank etc., which necessarily work to protect the interests of the Western countries. Madam, in that situation, we should be extremely careful. There is a very interesting reference-I am referring to the IMF Journal--made in the IMF Journal about the impact of the FDI on domestic industries. I am quoting from the IMF Journal, June 2001, Volume 38, No. II, where a question has been put. "Is the transfer of control, that is associated with the foreign ownership, appropriate under these circumstances? That is, loosely speaking, are foreign corporations taking over control of domestic enterprises because they have special competence, and can run them better, or simply because they have cash and the locals do not? Does the firesale of domestic firms and their assets represent a burden to the afflicted countries, over and above the cost of the crisis itself?" It is being told that, "Through FDI, foreign investors gain crucial inside information about the productivity of the firms under their control. This gives them an informational advantage over the uninformed domestic savers, whose buying of shares in domestic firms does not entail control. Taking advantage of the superior information, foreign

direct investors will tend to retain high-productivity firms under their ownership and control and sell low-productivity firms to the uninformed savers. As with the adverse-selection problems of this time, this process may lead to over investment by foreign direct investors". That is the observation expressed in the International Journal of IMF. Now, Madam, I would come to the present context what is in India. Impact of globalisation, the hon. Minister is aware and the House is also aware, has been quite dismal, particularly in the developing countries, under-developed countries and less-developed countries, what you call them as LDCs. The LDCs should be very careful while formulating their policies, particularly the policies in relation to the information and news, what the Minister has tried to explain in his voluminous statement. They should have been careful. My first point is that the NDA Government in its Election Manifesto has - I am quoting from the NDA's Election Manifesto, page no. 7, The National Agenda for Governance, under the heading 'Prasar Bharati', point no. 32. It has been assured to the people of this country before the elections, signed not only by Shri Atal Bihari Vajpayeeji or Shri L.K. Advaniji, but also by many other eminent leaders of the Allies -- assured the people that, "We will also enact the Broadcasting Bill to regulate private broadcasting and to protect Indian interests. We will restrict foreign equity holding in private television broadcasting to only 20 per cent and prevent cross holding to avoid emergence of monopolies in the media". That is the declaration of the NDA Government in the National Agenda for Governance. Madam, I am sorry to say that in sharp contrast to such proclamation, this Government has played a foul, in so far as uplinking the news and DTH is concerned. I will say that they are not taking into consideration their recent experience of Iraq War, as to how the American imperialism has waged a battle against the people of the world, by disseminating the mis-information or dis-information to the people; how Donald Rumsfeld and other American leaders are conniving, even through Pentagon, to influence the people of the Third World countries, or influence the people of the poor countries and disseminate wrong information, mis-information and dis-information. This dis-information is covertly or overtly handled by the big monopoly houses who are busy in this broadcasting business. I am sure that the hon. Minister will agree with me that it is News Corporation of America .(*Time-bell*). Madam, I will take little more time.

THE DEPUTY CHAIRMAN: Mr. Bhattacharya ...(*Interruptions*)...

SHRI MANOJ BHATTACHARYA: Madam, it is a very sensitive issue and I would have some specific queries and clarification. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: If you stop for just one second, I will take only half a second. We have got 12 speakers. Now, you tell me humanly, how will it be possible to finish it at 2.30 p.m.? Are you willing to keep beyond 5 o'clock, after the Private Members' Business?

SHRI MANOJ BHATTACHARYA: I don't mind for that, Madam, because it is a very serious issue. I am ready to go to any length.

THE DEPUTY CHAIRMAN: Okay. Then the House decides that if it cannot be finished by 2.30 p.m., we will sit beyond 5 o'clock. We should take a decision. Otherwise, I will have to be very strict with your deliberation. Okay. Please continue.

SHRI MANOJ BHATTACHARYA: Madam, I was referring to the Iraq war experience, the Gulf War-II experience of ours. Here, I must refer to Shri Rupert Murdoch. The name is quite familiar to the hon. Minister. Shri Rupert Murdoch is the 72-year old Chairman of the News Corporation of Australia. He functions from America. He has been quoted in the Asian Age dated 8.4.2003, published from Delhi. He had said that he was committed to advance the cause of America. He had said, "Bush is acting very morally, very correctly. The greatest thing to come of this for the world economy, if you could put it that way, would be \$ 20 a barrel for oil. That is bigger than any tax cut in any country". He had also stated that he would, in any way, implement the policies of the United States of America by passing on misinformation and disinformation. That is the way they function. The overt and covert activities of these big multinational corporations, who are making profit out of the broadcasting business, should be quite well known to the Government of India. But, unfortunately, the Government of India, particularly, this Department of the Government of India, though we tried to caution and restrict, has, many a time, a tendency to bypass the Parliament. It is a very sensitive matter. When the Minister's attention has been called to the matter, he makes a huge statement. He doesn't feel it fit to discuss the matter, which is a very serious matter, a very sensitive matter where the nation's security and interests have been compromised. He does not feel to be judicious enough to come to the

Parliament.

In the print media, the multinationals are being allowed. I didn't endorse it. I opposed it. At least, it came to the Parliament and certain regulations were made, in sharp contrast to the print media, in the electronic media, though the Ministry is saying that only 26 per cent foreign holding has been allowed--in the print media; but there is a restrictive clause that 51 per cent of the holding should be by Indian companies--there is, unfortunately, nothing like that and the 74 per cent will be fragmented into pieces. In the electronic media, by holding the 26 per cent, it will be under the complete control of the multinational corporations.

THE DEPUTY CHAIRMAN: It looks as if you are only going to speak.

SHRI MANOJ BHATTACHARYA: Madam, I am coming to the conclusion.

THE DEPUTY CHAIRMAN: Do you know how much time you have taken?

SHRI MANOJ BHATTACHARYA: Madam, I exclude the time that I took for quoting Shri Rabindranath Tagore. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: He was not a Bengali alone. He was an Indian.

SHRI MANOJ BHATTACHARYA: Madam, I have not said that he was a Bengali. Have I ever said that he was a Bengali? I said that he was an international poet. He was a world poet. Who says that he was an Indian only?

Madam, I would like to say that, in the print media, it is 26 per cent foreign holding and 51 per cent Indian holding, whereas in the electronic media it is 26 per cent and this 26 per cent is completely foreign holding. You have put some restrictive clauses in terms of Board of Directors. In the print media, it is very conspicuous. In the print media three-fourths majority will be there. Three-fourths will be Indian. In the electronic media only majority is enough. You know very well how this management will play with the Editors and the Board of Directors. What

would they do? You know very well and you have the recent experience of Shri Peter Arnett. Why was Shri Peter Arnett, such an able and efficient journalist, simply driven out of the CNN? Because he did not toe the line of American design. So, this is quite possible. This is a very serious issue where the complete control of the multinational corporations or the FDI or foreign companies is there, without having any access for us. They will simply play with the sentiments of the people. They will convert the people by giving disinformation. This globalisation, the so-called neoliberal-globalisation also acts on the psychology of the people. They will influence the psychology of the people. That way, the identity of the nation will be affected.

I would like to refer to another very serious matter. -Madam, on 14<sup>th</sup> March, 2003, I wrote a letter to the hon. Minister and raised this issue. Unfortunately, perhaps, the Minister must be very busy, extremely busy and he did not have the courtesy to acknowledge the receipt of the letter, leave aside replying to the letter, leave aside the question of endorsing some copies to us. In that letter, I wrote to him and I quote,

"I am bringing to your knowledge a serious matter where a foreign media house seems to have taken an entry from the back door in the Television and Radio Broadcasting sector. As per the guidelines of FM radio service, no FDI is allowed. Radio City FM 91, promoted by M/s Music Broadcast Pvt. Ltd. (MBPL) has obtained licence for providing FM radio service in Mumbai and other parts of the country ....."

Madam, however, it will take time to read this whole letter. The hon. Minister has got a copy of the same, and I expect a reply, at least, as no reply has been received till date. Madam, M/s Digiwave Infrastructure Ltd. is a subsidiary company of Star Limited of Mr. Rupert Murdoch. So, you are playing at the hands of the multinational corporations controlled by people like Rupert Murdoch who is committed to promote the interests of American imperialism. So, in what way should I term that they are patriots. I am ashamed to say that pseudo-patriots are waging the flag of patriotism. They are all pseudo-patriots. They don't have any concern for the nation. They don't have any concern for the poor people of this nation. They are trying to create such a psychological situation arid psyche in the nation, whereby the interest of the American imperialism and where the interests of the British imperialism will be promoted. My specific question is how do

they do it? There are so many things to be told, Mr. Minister that Radio City 91 is also a peculiar example .....(*Time-bell*)

THE DEPUTY CHAIRMAN: Please conclude.

SHRI MANOJ BHATTACHARYA: Yes, Madam, I am concluding. I have some specific questions to put and then I conclude. Madam, I talked about 51 per cent. How the difference has been made. It is only a change of the Minister. Instead of Mrs. Sushma Swaraj, it is Shri Ravi Shankar Prasadji, who is the Minister. And, so the clauses have been changed. In Print Media, even though, I once again defend it, I oppose it. But, there were at least some checks. No checks are there. Everything has been removed. The print media guidelines came before, and, if I start reading from the guidelines, what you have referred to in your Statement, it does not tally with that. However, Madam, since the time is short, I would like to conclude. Regarding the comparison, I have already told about. Regarding the DTH sector, I would like to put a few questions. Was the Star TV's direct application for DTH licence rejected by the Information and Broadcasting Ministry, as they are a foreign company not eligible as per DTH guidelines? Official address of the Space TV, which you have referred to, and the Star TV are the same. The Space TV has been formed by some employees of Star TV and they have shown equity of Rs. 10.01 crores. Where from this money has come? The Space TV is a company operated by the Star TV. I can also name the persons who are operating it. I can name the CEO also. But, would you please clarify whether the official address of the Star TV and the Space TV are the same? Whether in the name of Space TV, the Star TV, a multinational corporation, is coming up. Whether the CEO, directors and promoters of Space TV are responsible employees of Star TV? The two employees of the Star TV, who are directors / promoters of Space TV have put in Rs. 10.01 crores of equity in their own name in the name of M/s Space TV. What is the report of Ministry of Finance on the issue of the equity status of Space TV? Have they treated the total equity of Space TV as foreign and said that it cannot be considered against domestic equity?

Is it true that Star TV, as a company, has already informed the Government that Space TV is Star TV? I have documents to establish, their audited reports and the balance-sheets, where it can be proved. If true, then looking at such strong evidence, -should not the Government thoroughly

check and investigate the fact of indirect entry of a foreign company before granting any 'Letter of Intent' (LOI) for the DTH service, especially when that foreign company has been rejected as a direct applicant of a DTH licence? Madam, the Minister may reply, "as yet we have not issued the LOI". But, have you rejected it on the ground that they have suppressed the facts and they have played in a different way. Should the Government not check and verify the source of funding of Space TV, especially having such strong evidence of 100 per cent foreign participation? I urge upon the Government that they should check it and reject it. Is there a scope of giving conditional LOI in the guidelines to those companies, which do not even fulfil the basic eligibility conditions? These are basic questions on the uplinking of DTH. I hope the Minister has understood me because I am speaking very fast.

SHRI H.K. JAVARE GOWDA (Karnataka) : Mr. Bhattacharya, you are making your speech faster than the speech made by the Minister.

SHRI MANOJ BHATTACHARYA: Yes, I am speaking quickly because I have to make the Minister understand me. He has the privilege of reading a statement. But I do not have this privilege.

So far as the electronic media is concerned, it has got tremendous impact on the people of this country. Even the psyche of our children has changed. It is a common knowledge. It has been discussed a number of times in this House. Sometimes, it appears to me that the audio visual media has got greater impact on the people than the print media. I am sure, the hon. Minister would handle the situation responsibly. I am protesting against his bypassing the Parliament on this very sensitive issue on which he has now made a lengthy statement. The Government should be extremely careful about it.

THE DEPUTY CHAIRMAN: Mr. Bhattacharya, you are encroaching upon the time of other Members.

SHRI MANOJ BHATTACHARYA: Madam, I am concluding. Before concluding, I would like to quote a small poem of Shri Rabindranath Tagore. The poem says,

"He, who is one, and without caste and colour, Who with his manifold power provides people of all colours with what are their intrinsic needs; Who is in the beginning and in the end of all, the shining one, Let him unite us with the wisdom, which is-good." Thank you.

1.00 p.m.

THE DEPUTY CHAIRMAN: Thank you for this poetry. Mr. Nirupam - please do not take a leaf out of Mr. Bhattacharya's speech. Just put pointed questions so that you can get answers.

**श्री संजय निरूपम ( महाराष्ट्र ):** धन्यवाद उपसभापति महोदया। यह जो आज का विषय है, जिस विषय पर मंत्री महोदय का ध्यान आकर्षित किया गया है, दरअसल पूरे देश में यह चिंता का विषय है। चिंता का विषय यह नहीं कि इलेक्ट्रॉनिक मीडिया में कितना एफ.डी.आई. होना चाहिए। चिंता का विषय यह है कि न्यूज एंड करेंट अफेयर्स यानि समाचार दिखाने वाले जो चैनल हैं, उनके अंदर विदेशियों का दखल होना चाहिए या नहीं? सन् पचास के दशक में इस देश के केंद्रीय मंत्रिमंडल ने एक मंत्रिमंडलीय प्रस्ताव पारित किया था, एक रिजॉल्यूशन पास किया था जिसके आधार पर समाचार-पत्रों में और रेडियो में एक प्रतिशत भी विदेशी भागीदारी नहीं होनी चाहिए। उस समय तो चैनल नहीं थे। तब उसके पीछे विचार था कि हमारा देश जो इतना बड़ा देश है, बहुत बड़े पैमाने पर यहां गरीब लोग रहते हैं, अशिक्षित लोग रहते हैं, ऐसे देश में ऐसे वातावरण में अगर विदेशियों के पूंजी निवेश के आधार पर या विदेशी चैनल या विदेशी अखबार हमारे देश में अनुमति लेकर अपने कार्यक्रम प्रसारित करने लगे या आम जनता तक पहुंचाने लगे तो वे दुष्प्रभाव डाल सकते हैं, लोगों के विचार बदल सकते हैं और आने वाले दिनों में, धीरे धीरे प्रकारान्तर में सुरक्षा के लिए भी खतरा पैदा हो सकता है। यह विचार था और इसी धारणा को स्वीकार करते हुए अब तक, दो साल पहले तक यह स्थिति थी कि इलेक्ट्रॉनिक चैनल विशेषकर जो न्यूज दिखाने वाले इलेक्ट्रॉनिक चैनल हैं, उनमें भी विदेशी पूंजी निवेश नहीं होना चाहिए, समाचार-पत्रों में भी नहीं होना चाहिए। लेकिन सुषमा जी के जमाने में बड़े क्रांतिकारी तरीके से यह निर्णय हुआ और समाचार-पत्रों और चैनलों में इस तरह की व्यवस्था की गई कि एफ.डी.आई. होना चाहिए, एफ.डी.आई. allowed है। उसके बाद धीरे-धीरे यह प्रश्न पैदा हुआ। मंत्री जी ने अपने बयान में सिक्योरिटी श्रेट की चिंता व्यक्त की है। सिक्योरिटी श्रेट के बारे में बाकायदा इतना बड़ा बयान है, मैं फिर से पढ़कर नहीं सुनाना चाहता लेकिन मानते हैं जो इनका कहना है कि हम जो डी.टी.एच. में या बाकी सारे चैनलों में एफ.डी.आई. के ऊपर कैप लगा रहे हैं, उसके पीछे विचार यह है, विशेषकर जो समाचार दिखाने वाले चैनल हैं, कि अगर 26 प्रतिशत एफ.डी.आई. हमने एलाऊ किया तो इस बात की क्या गारंटी है कि विदेशियों का मैनेजमेंट कंट्रोल नहीं हो जाएगा। क्योंकि उस कंपनी का रजिस्ट्रेशन कंपनीज ऐक्ट, 1956 के अंतर्गत होगा और कंपनीज ऐक्ट साफ-साफ कहता है कि जिस व्यक्ति के पास, जिस बॉडी के पास 25 प्रतिशत से ज्यादा शेयर होल्डिंग होगी, उस व्यक्ति, उस बॉडी का मैनेजमेंट के ऊपर अपना कंट्रोल होगा। आप कह रहे हैं कि बोर्ड आफ डायरेक्टर्स इंडियन होंगे, सी.ई.ओ. भी इंडियन होंगे, न्यूज एडिटर भी इंडियन होंगे लेकिन अंततः मालिक वह होगा जिसके पास छब्बीस प्रतिशत अपनी भागीदारी होगी। हम इसीलिए मैनेजमेंट कंट्रोल दूसरे के हाथ में नहीं दे रहे हैं, विदेशियों के हाथ में नहीं दे रहे हैं, यह कहने का कोई अर्थ समझ में नहीं आ रहा है। अगर इस बारे में मंत्री महोदय अपनी भूमिका स्पष्ट कर सके तो बड़ी मेहरबानी होगी। मैं मूलतः समाचार जगत में विदेशियों की दखलंदाजी के खिलाफ हूँ, हमारी पार्टी भी इसके खिलाफ है। आज आपने विदेशियों की दखलंदाजी शुरू की है कल आप विदेशी न्यूजपेपर्स भी अलाऊ करना शुरू कर देंगे। इस देश में पहले से ही बहुत से न्यूजपेपर्स हैं, अपने देशी चैनल्स हैं। समाचार

दिखाने में, समाचार बनाने में वे किसी से कम नहीं हैं। दानिया के किसी भी पत्रकार से हमारे देश के पत्रकार, हमारे देश के खबरची कम नहीं हैं इसलिए ऐसी स्थिति में कल अगर आप विदेशी न्यूजपेपर को अलाऊ करेंगे तो मैं इसका विरोध कर रहा हूँ और इसका विरोध करने के लिए ही यहां पर खड़ा हुआ हूँ। जो समाचार चैनल्स हैं उन सबके पास अपने-अपने एंटरटेनमेंट चैनल्स भी हैं। एंटरटेनमेंट चैनल में आपने अलाऊ कर दिया है कि सौ फीसदी लेकर आइए अब अगर सौ फीसदी एफ.डी.आई. लेकर आने वाला एक एंटरटेनमेंट चैनल समाचार चैनल भी चलाता है तो बहुत उस पर नियंत्रण रख पाना बहुत आसान नहीं होगा। इसके लिए मैं आपको एक उदाहरण देता हूँ कि जब न्यूजपेपर में एक परसेंट भी एफ.डी.आई. अलाऊ नहीं था तब इस देश के बहुत सारे न्यूजपेपर वालों ने इंटरनेट न्यूजपेपर शुरू किया था। इंटरनेट न्यूजपेपर में हंड्रेड परसेंट एफ.डी.आई. अलाऊ था। इसकी अनुमति थी, इंटरनेट न्यूजपेपर के नाम पर उन्होंने फोरेन डायरेक्ट इन्वेस्टमेंट लिया, फोरेन इन्वेस्टमेंट लिया, विदेशी पूंजी ली और उस पैसे का इस्तेमाल अपने न्यूजपेपर के लिए किया। क्या ऐसे कुछ केसस आपके सामने हैं? यदि ऐसे केसस आए हैं तो क्या उनकी छानबीन हुई है? मुझे ऐसा शक लग रहा है कि अगर आपने एंटरटेनमेंट चैनल्स में इस तरह की पूरी अनुमति दे दी तो उसका दुरुपयोग समाचार चैनलों में भी होगा क्योंकि मालिक तो एक ही है। उसका दुरुपयोग वे समाचार चैनल चलाते समय करेंगे। एक व्यवस्था ऐसी भी है कि जो एंटरटेनमेंट चैनल हमारे देश में हैं उनके पास न्यूज और करंट अफेयर्स पर आधारित प्रोग्राम्स भी होते हैं। एंटरटेनमेंट चैनल होने के नाते अगर वे हंड्रेड परसेंट एफ.डी.आई. लेकर आ गए हैं और उसी चैनल पर दो चार प्रोग्राम रोज या हर हफ्ते करंट अफेयर पर आधारित या समाचार पर आधारित प्रोग्राम दिखाए जा रहे हैं तो उन समाचारों की भूमिका पर आपकी अपनी भूमिका क्या होगी? तीसरा मुद्दा बी.बी.सी. से जुड़ा है। बी.बी.सी. जैसे जितने भी चैनल्स हैं वे पूरी तरह से विदेशी चैनल्स हैं। इस पर आपका कोई नियंत्रण नहीं है। अगर यह विदेशी चैनल हमारे देश में समय समय पर लाइव प्रोग्राम दिखाना चाहें, आप अपलिकिंग पॉलिसी के अंतर्गत उन्हें अनुमति भी देने वाले हैं तब ऐसी स्थिति में इस नई व्यवस्था का क्या अर्थ बनता है? समय कम है इसलिए मैं एक एक प्वाइंट पर बोलूंगा। मेरा चौथा और सबसे महत्वपूर्ण विषय क्रॉस मीडिया होल्डिंग का है। इस संबंध में हमारे देश में आज तक कोई स्पष्ट नीति नहीं बनी है। एक समाचार पत्र का मालिक अपना चैनल शुरू करता है, वही अपना रेडियो एफ.एम. भी लेता है, वही इंटरनेट भी शुरू करता है। बाकी देशों में, विशेषकर अमेरिका में इस बारे में साफ-साफ भूमिका रखी गई कि अगर आप समाचार पत्र के मालिक हैं तो आप अपना चैनल नहीं चला सकते हैं, अगर आप चैनल के मालिक हैं तो आपका समाचार पत्र नहीं हो सकता है। इसके पीछे एक विचार यह रहा है कि जो एफ.डी.आई. पॉलिसी है, इन्वेस्टमेंट की पॉलिसी है उसका वॉयलेशन न हो, उससे कोई छेड़छाड़ न करे, हेराफेरी न करे। दूसरा कारण यह कि अगर एक ही व्यक्ति सारे माध्यम होंगे तो वह अपने आप में एक बहुत बड़ी ताकत बन जाएगा और वह प्रजातंत्र की भावना के खिलाफ जा सकता है। हमारे देश में आज तक क्रॉस मीडिया होल्डिंग की कोई व्यवस्था नहीं है। जब तक क्रॉस मीडिया होल्डिंग की कोई व्यवस्था नहीं होती है तब तक जो आपने एफ.डी.आई. समाचारों के संबंध में अलाऊ किया है, समाचार चैनलों के अंदर आप जो अपना नियंत्रण रखना चाहते हैं, उस नियंत्रण का भी कोई बहुत बड़ा अर्थ नहीं बन पाएगा। मंत्री महोदय से दो तीन क्वेरी पूछते हुए मैं उनसे निवेदन करूंगा कि आपने जो छब्बीस प्रतिशत की अनुमति दी है उस पर पुनर्विचार करें। स्टार न्यूज, जी.टी.वी दोनों के पास आज की तारीख में हंड्रेड परसेंट एफ.डी.आई. है। आपने उनसे कहा है कि तीन महीने के अंदर,

एक साल के अंदर आप इसे डायल्यूट करें, उसका डिसइन्वेस्टमेंट करें। इन सारे चैनलों को पता था कि हमारे देश में समाचार चैनलों में एफ.डी.आई. अलाऊ नहीं है फिर भी उन्होंने कैसे इस तरह का कार्यक्रम कर लिया? इकतीस मार्च के बाद से हमारे यहां स्टार न्यूज शुरू हुआ है। स्टार न्यूज के बारे में आपको एक बात बताता हूँ कि तीन साल तक यही स्टार न्यूज हमारे देश में समाचार दिखाया करता था। इसका जो कंटेंट प्रोवाइडर था वह इस देश का था। उस समाचार ने, उस स्टार न्यूज की एक बड़ी टॉप लेवल की मीटिंग में यह तय किया कि साहब हम पैसा दे रहे हैं, 97 करोड़ के आसपास पैसा दे रहे हैं लेकिन उनके समाचार के ऊपर हमारा नियंत्रण नहीं है। हमको अगर स्टार न्यूज के समाचार पर अपना नियंत्रण करना है तो हम अपना न्यूज चैनल शुरू करेंगे। हमको बाहर का कोई कंटेंट प्रोवाइडर नहीं चाहिए। उस समय इस देश में यह व्यवस्था थी कि कोई भी फॉरेन न्यूज चैनल शुरू नहीं हो सकता। इसके बावजूद बकायदा एक डेढ़ साल पहले इस तरह की घोषणा हुई कि फॉरेन चैनल आ सकते हैं, न्यूज चैनल आ सकते हैं, एफ.डी.आई. में ले कर आ आ सकते हैं और उसके बाद जब वे हंडरेड परसेंट एफ.डी.आई. ले कर आ गए, जब यह तय हो गया कि महीने दो महीने के अंदर स्टार शुरू होने वाला है तब सरकार ने गाइडलाइन्ज इश्यू की और ये जल्दबाजी में इश्यू की हुई गाइडलाइन्ज हैं। उन गाइडलाइन्ज के बाद उनको एक साल के लिए, तीन महीने के लिए मोहलत देना मुझे लगता है कि यह बेमानी है। या तो उस चैनल को आदेश दिया जा सकता था कि जब तक सरकार की आज की नीति के हिसाब से आपके पास एफ.डी.आई. का शेयर होल्डिंग पैटर्न नहीं होगा तबतक आपको हम एलाउ ही नहीं करेंगे। आप जाइये अभी और घर बैठिए और जिस दिन आपका 26 परसेंट तक हो जाएगा तब आप शुरू करिएगा। मुझे ऐसा लगता है कि कहीं न कहीं इलेक्ट्रॉनिक मीडिया में, विशेष कर न्यूज चैनल के मीडिया में एफ.डी.आई. की पालिसी को ले करके सरकार के अंदर एक फ्लॉपवाली नीति रही है, एक पालिसी रही है उसकी वजह से आज यह स्थिति पैदा हो गई है। धन्यवाद।

**श्री सुरेश पचौरी :** आदरणीया उपसभापति महोदया, यद्यपि माननीय मंत्री जी ने अपने वक्तव्य में बहुत सी चीजें स्पष्ट की हैं, फिर भी जहां तक इलेक्ट्रॉनिक मीडिया की महत्ता है उसको दृष्टिगत रखते हुए मैं कुछ आपके जरिए कहना चाहूंगा। महोदया, जहां तक प्रिंट मीडिया और इलेक्ट्रॉनिक मीडिया का प्रश्न है, जब हम देखते हैं कि किसका कितना इंपैक्ट है तो मुझे यह कहने में कोई संकोच नहीं है कि आज के युग में इलेक्ट्रॉनिक मीडिया का इंपैक्ट काफी बढ़ गया है। उसकी वजह यह है कि जब हम इलेक्ट्रॉनिक मीडिया के जरिए न्यूज देखते हैं या कोई भी घटनाक्रम देखते हैं, विज्युअल के माध्यम से, तो उसमें आवश्यक नहीं है कि दर्शक को भाषा की जानकारी होनी चाहिए, जो कि कोई न्यूज पेपर और मैगजीन पढ़ने के लिए आवश्यक होती है। यहां तक कि अनपढ़ व्यक्ति भी ताजा घटनाक्रमों की जानकारी इलेक्ट्रॉनिक मीडिया के बारे में जब भी हम कोई नीति निर्धारित करें, कोई भी पालिसी बनाएं या गाइडलाइन्ज तय करें तो हमको बहुत संजीदगी से विचार करना पड़ेगा। आज आवश्यकता इस बात की है कि इलेक्ट्रॉनिक मीडिया के जरिए हासिल कर लेता है। इसलिए मैं यह कह सकता हूँ कि इलेक्ट्रॉनिक मीडिया के बारे में गाइडलाइन्ज तय करने में जहां हम सतर्कता बरतें वही हम यह भी देखें कि इसकी जो उपादेयता है, इसका जो महत्व है और इसके दर्शकों की जो संख्या है उसको दृष्टिगत रखते हुए हमें बहुत कुछ सावधानी बरतने की जरूरत है। एक सर्वेक्षण किया गया था जिसके हिसाब से 1999 में टीवी देखने वालों की जो संख्या थी वह 69 प्रतिशत थी, जो कि एक

ही वर्ष में बढ़ कर 76 प्रतिशत हो गई। अखबार पढ़ने वालों का इजाफा जब हम देखते हैं तो पाते हैं कि एक वर्ष में वह लगभग एक प्रतिशत ही होता है। तो प्रिंट मीडिया और इलेक्ट्रॉनिक मीडिया के बारे में यह अंतर है। 1999 में जहां दो करोड़ घरों में टीवी देखा जाता था, एक वर्ष के अंतराल में यह पाया गया कि उनकी संख्या चार करोड़ हो गई, यानी 50 प्रतिशत से ज्यादा की उसमें वृद्धि हो गई अर्थात् दुगुनी वृद्धि हो गई। इसलिए मैं यह कहना चाहता हूँ कि हमें यह देखना पड़ेगा कि हमारे इन चैनलज के संबंध में जब भी हम कोई नीति निर्धारित करते हैं तो हमें क्या-क्या बातें ध्यान पड़ेगी।

महोदया, एनडीए सरकार ने सन 2000 में रेडियो प्रसारण को प्राइवेट सेक्टर में खोलने का जो फैसला किया था और जो रूल्ज एंड रेगुलेशंस उसके लिए निर्धारित किए थे, जिन्हें बाद में कैबिनेट में स्वीकृति प्रदान की गई थी, लेकिन उसके लिए संसद को विश्वास में नहीं लिया गया था और एक इंडीपेंडेंट रेगुलेटरी अथॉरिटी का भी गठन नहीं किया गया था जो कि एअरवेव जनता के हित में नियंत्रित करती। इसके सिलसिले में महोदया, सुप्रीम कोर्ट ने बंगाल क्रिकेट एसोसिएशन का एक फैसला दिया है, उसे मैं उद्धृत करना चाहूंगा। उसके अनुसार यह हैः

**"The Central Government shall take immediate steps to establish an independent, autonomous public authority representing all sections and interests in the society to control and regulate the use of air wave."**

तो एक तरफ बंगाल क्रिकेट एसोसिएशन के संबंध में सुप्रीम कोर्ट का यह फैसला है जिसे सरकार ने नजरंदाज किया है। मैडम, मैं यह कहना चाहता हूँ कि विदेशी चैनलों के मामले में ज्यादातर पाया जाता है कि उन एक कॉर्पोरेट इंटररेस्ट होता है और जो हमारे देश का चैनल होता है, उसका भारत की संस्कृति, भारत की परंपरा और रीति-रिवाजों के प्रति एक भावनात्मक लगाव होता है। इसलिए यह जरूरी है कि इलेक्ट्रॉनिक मीडिया के संबंध में कोई भी निर्णय लें तो हमें ध्यान रखना पड़ेगा कि यह देशी और विदेशी चैनलों पर किस प्रकार लागू होगा। महोदया, मैं इस बात पर नहीं जाना चाहता कि हमारे देश में कौन-कौन से चैनल्स हैं, कौन-कौन सी कंपनियां हैं और न तो मैं किसी कंपनी की पैरवी करना चाहता हूँ और न विरोध, लेकिन मैं आप के जरिए आदरणीय मंत्री जी से जो कि बहुत ही सक्षम और जागरूक हैं, यह गुजारिश करना चाहता हूँ कि आज इसकी क्या आवश्यकता है? महोदया, देश में आज जो घटनाक्रम घटित हो रहे हैं, उन का इम्पैक्ट किस ढंग से पड़ रहा है। महोदया, मंदर टैरेसा का जब फ्यूनरल दिखाया गया, तो हमारे देश के चैनलों ने उन के अच्छे कामों को उद्धृत किया, लेकिन विदेशी चैनलों ने कहा कि भारत कलकत्ता की गलियों में हालत यह है कि अभी भी वहां बहुत सारे अपंग और अपाहिज लोग रहते हैं जिन के लिए बहुत कुछ करने की आवश्यकता है। महोदया, यह एक मानसिकता की बात है। यह देश के प्रति भावनात्मक लगाव की बात है। इसलिए मुझे विश्वास है कि माननीय मंत्री जी इस दिशा में अवश्य ही ध्यान देंगे।

महोदया, जहां प्रिंट मीडिया के लिए गाइडलाइंस का प्रश्न है, माननीय मंत्री जी ने उस का उल्लेख किया है, लेकिन मैं कहना चाहूंगा कि उन गाइडलाइंस में लिखा गया है

( ओनली फॉरेन ..... )  
थर्ड पॉइंट है ( परमीशन विल बी ..... )  
और आखिर में है कि  
( परमीशन विल बी ..... )  
फिर आगे एक और शर्त है  
( द एप्लीकेंट ..... )

महोदया, मैं आप के जरिए माननीय मंत्री जी से जानना चाहता हूँ कि जब ये गाइडलाइंस प्रिंट मीडिया के बारे में तय की गयीं हैं तो इलेक्ट्रॉनिक मीडिया के बारे में इन गाइडलाइंस को क्यों नजरंदाज किया गया? जब ¾ डायरेक्टर का प्रोवीजन रखा गया तो वहां आपने शब्दावली कर दी

( मेजॉरिटी ऑफ द ..... )

तो जैसा कि भाई संजय निरूपम जी ने कहा कि एक कैबिनेट रिजोल्यूशन किया गया जिस में विदेशी पूंजी- निवेश पर प्रिंट मीडिया के बारे में रोक लगायी गयी थी। उस समय भी यह बात आई थी, लेकिन अभी इलेक्ट्रॉनिक मीडिया के संबंध में, एफ0डी0आई0 के संबंध में, एफ0एम0 रेडियो के संबंध में, अपलिकिंग के संबंध में और डी0टी0एच0 के संबंध में सरकार ने जो निर्णय लिए इस से काफी सवालिया निशान खड़े हो गए हैं क्योंकि जो गाइडलाइंस प्रिंट मीडिया के बारे में बनाई गई हैं, वे इलेक्ट्रॉनिक मीडिया के मामले में लागू नहीं की जा रही हैं और इन कमजोर गाइडलाइंस की वजह से लोगों के मन में शंका उत्पन्न हो गयी है कि शायद यह विदेशी कंपनियों को लाभांवित करने की दृष्टि से तैयार की गयी हैं।

महोदया, इस से पहले कि मैं अपनी बात समाप्त करूं एन0डी0ए0 सरकार ने अपने मैनीफेस्टो में वर्ष, 1999 में प्रसार भारती हैंडिग्स के अंदर जो पॉइंट 39 है, उस में कहा था कि

( वी विल रिव्यू..... )

यहां 26 परसेंट का प्रावधान रखा गया है। महोदया, यह एन0डी0ए0 की सरकार है और अगर मैं भारतीय जनता पार्टी का मैनीफेस्टो उद्धृत करता तो कहा जाता कि हमारी पार्टी की जब विशुद्ध सरकार बनेगी तब उस घोषणा पत्र का अक्षरशः पालन होगा। लेकिन यह मैं एन0डी0ए0 के घोषणा पत्र को उद्धृत करनेजा रहा हूँ। तो माननीय मंत्री जी आखिर उस घोषणा पत्र को नजरंदाज क्यों किया गया? वह जिस राजनीतिक पार्टी से संबंधित है वह तो बहुत कुछ स्वदेशी आंदोलनों और स्वदेशी इंटरैस्ट की पक्षधर रही है। ... ( व्यवधान ) ...

**श्री जीवन राय ( पश्चिमी बंगाल ) :** अब यह स्वदेशी अमरीका के हाथ में चला गया होगा।

**श्री सुरेश पचौरी :** महोदया, मैं यह कह रहा था कि जो प्रिंट मीडिया की गाइडलाइंस है, उसमें जो क्लॉज है, उसमें है कि 51 परसेंट शेयर एक भारतीय के पास होगा, 26 परसेंट एफडीआई का होगा और शेष 23 परसेंट शेयर भारतीयों के लिए हो सकता है, लेकिन उसका उल्लेख इलेक्ट्रॉनिक मीडिया के मामले में नहीं है, जबकि प्रिंट मीडिया की जो गाइडलाइंस है,,

यह मैं आपके जरिए कहना चाहता हूँ, वे अपलिंकिंग के से पहले बर्नी थीं, जैसा मंत्री जी ने अपने वक्तव्य में कहा।

दूसरे, विदेशी निवेश वाली जो प्रिंट मीडिया कम्पनी होगी, उसे अपना शेयर होल्डर एग्रीमेंट, लोन एग्रीमेंट घोषित करना होगा और यदि तब्दीली की जाएगी तो उसकी जानकारी 15 दिनों के अंदर सरकार को देनी होगी। मैं आपके जरिए जानना चाहता हूँ कि इस क्लॉज का प्रावधान इलेक्ट्रॉनिक मीडिया के मामले में क्यों नहीं रखा गया? जैसा कि सबसे पहले वक्ता ने सांकेतिक भाषा में यह कहा था कि जो एमएफ रेडियो की कम्पनी है, वह 58 करोड़ का लोन विदेशी कम्पनियों से लेकर काम कर रही है। महोदया, उसमें तीन चौथाई डायरेक्टर्स का प्रोवीजन था, यहां मेजॉरिटी का है। इस पर भी आप ध्यान रखेंगे।

महोदया, आखिर में मैं यह कहना चाहता हूँ, जैसा कि मैंने कहा कि हमारे देश के जो चैनल्स हैं, उनको हम लोग वरीयता दें, प्राथमिकता दें विदेशी चैनलों के मुकाबलें, जिनका कमर्शियल इंटरेस्ट रहता है। मैं यह नहीं कहता कि विदेशी चैनलों को नजरअंदाज करें लेकिन उनको उतनी वरीयता न दें जितनी हमारे देश के चैनलों को देने की जरूरत है। ऐसी एक नीति निर्धारित करने की जरूरत है। यद्यपि मंत्री जी ने अभी कार्यभार संभाला है, लेकिन जिन-जिन खामियों और विसंगतियों का उल्लेख किया गया है, मुझे विश्वास है कि वे उन पर गौर करेंगे और शीघ्र ही इस दिशा में सुधारात्मक कदम उठाएंगे ताकि इस देश में इलेक्ट्रॉनिक मीडिया जिस मकसद से विकसित करन की योजना सरकार की है, वह पक्ष वह मकसद पूरा हो सके। धन्यवाद।

**उपसभापति :** श्रीमती चन्द्रकला पांडे।

**श्रीमती चन्द्रकला पांडे ( पश्चिमी बंगाल ) :** उपसभापति महोदया, मैं नहीं बोल रही।

**उपसभापति :** आपका नाम लिखा है।

**श्री जीवन राय:** बाई मिस्टेक चला गया होगा।

THE DEPUTY CHAIRMAN: No, no. I will tell you how it happened. The names, which are in the original notice, come accordingly. After that, if there are some other names, they come in the last, after the names which have been taken from the notice itself.

SHRI C. RAMACHANDRAIAH (Andhra Pradesh): Madam, I fully agree with the opinions that have been expressed by previous speakers with regard to the edge the electronic media has got over the print media, so far as its impact on the minds of the people is concerned. The Government of India has made very exhaustive and stringent provisions pertaining to

foreign investment in the print media. But, to my utter surprise, the Government has failed to adopt the same provisions that it applies while permitting the Foreign Direct Investment in the country. This House has the right to know what tangible reasons the Government has got. He has referred to the Supreme Court judgment in which the Government has been asked to constitute an autonomous, independent, regulatory authority; and the judgment was given in 1995! We are in 2003. Why has such an authority not been created? Now, we have subscribed to the concept of globalisation, and we have been implementing the concept of globalisation very aggressively in this country. The entire economy is under transformation, from the stage of the public sector having the commanding heights of the economy, to a capitalistic economy. If such is the case, men there should be strong regulators for every activity in this country. In spite of the Supreme Court judgement, what has prevented the Government of India to constitute such an authority even after a lapse of eight years? The provision that has been stipulated with regard to the print media is, only Foreign Direct Investment up to 26 per cent of the paid up capital of the new entity will be allowed. Permission will be granted only in cases where equity held by the largest Indian shareholders, at least, 50 per cent of the total equity. Again, it is incumbent on the part of the applicant to get the permission that it will be conditional and, at least, 3/4<sup>th</sup> of the Board of Directors of the new entity and all the key executives and the editorial staff will be resident Indians. As mentioned by Mr. Pachouri, I want to know as to why it has been conveniently phrased as a majority. There is a worldly difference between 3/4<sup>th</sup> and a majority. The majority can be simple, it is more than 50 per cent; whereas 3/4<sup>m</sup> means, 75 per cent. What is the consideration in the mind of the Government to relax such a policy?

Madam, one more stipulation is, the applicant in the new entity making full disclosure at the time of application of shareholders' agreements and loan agreements that are finalised or proposed to be entered into. Why has such a stipulation not been adopted in the electronic media? This creates doubts in the minds of the people because the security of the country is involved and the interest of the country is involved. So, my contention is that the Government has not followed such a stringent provision while they have opened up private radio broadcasting sector for licensing. Madam, I am surprised that such an important issue has been decided without taking the House into confidence. The House has to be taken into confidence before doing it. How can you do it just by getting the

approval of the Cabinet? The Cabinet can take a decision, subject to the approval of the Parliament, that Foreign Direct Investment can be allowed. I want to know while giving such a permission to allow Foreign Direct Investments, what are the conditions that have to be stipulated. You have to take the House into confidence. Really, Madam, it creates a lot of doubts in the minds of the people because the Government has failed to take the House into confidence.

Madam, I would like to quote one more thing, because I have read it in the newspaper. I quote, "There is one Radio City, FM-91, promoted as Music Broadcast Company which has open licence for providing FM Radio in Mumbai and other parts of the country, and this Company has been licensed and it has been financed to the tune of Rs.58 crores by M/s. Digiwave Infrastructure, which is a subsidiary of Star India Pvt. Ltd., a wholly subsidiary of the News Corporation Limited." It is owned by the gentleman whose name has been mentioned earlier. It appears that some strange arrangement has been made by the STAR. Madam, I am rather constrained to come to the conclusion, any prudent person, with all the material that is available can come to such a conclusion that there is a tacit understanding.

SHRI NILOTPAL BASU: And the Government is looking the other way.

SHRI C. RAMACHANDRAIAH: Madam, one more aspect is, the Company which has financed is also a content supplier. How can the money that has been advanced by the DG Wave Infrastructure be reimbursed? I don't understand it. For the services that have been rendered, the service provider has to be paid; whereas in this case, they are financing the service receiver and they are providing the services. The Government never felt judicious or prudent to enquire about all these things.

[THE VICE-CHAIRMAN (SHRI SURESH PACHOURI) in the Chair]

SHRI NILOTPAL BASU: The Minister should tell the House whether there has been any enquiry for Rs.12 crores that they have invested.

SHRI MANOJ BHATTACHARYA: That was my letter.

SHRI C. RAMACHANDRAIAH: I have also written a letter against this. I read it in the newspaper, and then I wrote a letter. Of course, the

Government has not taken the House into confidence. The Parliament has been neglected or relegated to the background, I never felt bad when the Minister did not acknowledge my letter. If such is the case, it really makes a mockery of the Government regulations. Then I come to the DTH. Sir, you are there, please do not pressurise me for time because I will conclude before that. ...*(Interruptions)*... The Government for the first time opened up the DTH Broadcasting in 2000 and that too by a Cabinet approval. Never did they feel that the House had to be taken into confidence. You see, we do not have any objection. You have been disposing of...*(Interruptions)*... I have been demanding that even the so-called disinvestment should have a regulator, a monitor, a supervisor. I requested and wrote a letter to the Prime Minister that Parliament should act as a monitor to supervise the overall formulation of the policy of disinvestment and the price at which the PSUs are sold. Of course, my request has been rejected. But, at least, while framing a policy, you have to take the House into confidence. Should I presume that it is for you to indiscriminately allow foreign companies to sneak into the country, in this vital sector? Sir, there are also some loopholes in the DTH which I have already mentioned. By exploiting these loopholes, some foreign companies have already taken advantage. They are trying to take advantage in one sector and they are trying to take advantage in other sector. The Minister has mentioned who these applicants are. One of them is the Space TV Private Limited. For the information of the hon. Members, if they are not aware, I want to give some details. This is a Mumbai-based company, promoted by the two employees of the STAR Group. I will take the names of those persons - Jagdish Kumar and Ajay Sharma. Of course, the offices, the registered offices of these two companies are the same...*(Interruptions)*... And two employees have invested 20 per cent of the equity, and they have put in Rs. 10.01 crores. Two employees of this country! I am very proud that employees can earn to the tune of Rs.10 crores in this country by serving in a company. Has it never occurred to the Government that some inquiry has to be conducted? Of course, I am fully confident that the Minister is wise enough to make an inquiry because the application has not been disposed of till now. ...*(Interruptions)*... It is only in the process. ...*(Interruptions)*... It was rejected earlier. ...*(Interruptions)*... What is the intention of the Government in all these aspects? Lastly, the Government has framed guidelines for television news channelling uplinking, and that too again by a Cabinet approval. Then why does this Parliament exist? I have got a doubt. Why should be we hold elections, getting elected and running for five years? We have been striving

to provide political stability to this Government and that is where with more concern I am asking. We have been, especially the Telugu Desam Party, have been striving very hard to provide political stability to the Government so that we can attract a lot of investment in this country without endangering the interests of the country and without being detrimental to the interest of this country. But then this sort of a thing should not be allowed, Sir A very important clause of the print media guidelines has been neglected and conveniently ignored. The Minister has to come out with the real reason. Regarding minimum 51 per cent equity to be held by the largest Indian shareholders has been omitted from the applicant's guidelines despite that clause being there in the print media. The second clause regarding full disclosure of application of the shareholders' agreement and loan agreement has also been omitted. Clause regarding three-fourth of the directors, which I have already mentioned, has been reduced to a simple majority.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Mr. Ramachandraiah, please do not repeat that has already been covered. ...*(Interruptions)*... Please try to summarise. ...*(Interruptions)*.. It is already covered.

SHRI C. RAMACHANDRAIAH: Sir, I am trying to summarise. ...*(Interruptions)*... Sir, the subject is the same. ...*(Interruptions)*... Rest of speakers need not talk because the entire subject has been covered by your goodself and Mr. Manoj Bhattacharya.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI) : Anyway.

SHRI C. RAMACHANDRAIAH : I am concluding. I do not want to repeat what you and other hon. Members have said. But, the subject is important.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): You are speaking very well. But the question is, we have a very limited time.

SHRI C. RAMACHANDRAIAH: Sir, what I have been trying to say is, you made a provision deliberately by creating a loophole in the system so that foreign companies can enter into this country under the guise of the Indian citizenship. That is why I want to warn the Government to protect the interests of this country, especially in this vital sector. There was an extensive debate whether to allow FDI in the media. After an extensive

debate and all considerations, the Government has taken a decision. The Parliament has given its approval for FDI in this sector. So, I request the hon. Minister to be very cautious and very careful about FDI in this particular sector because all the highly sensitive FDI decisions, with far-reaching implications in the electronic media sector, have been taken by the Ministry alone, exclusive of Parliament, and without creating a regulatory authority! The creation of a regulatory authority is a must because it is such a vital sector and we have been creating regulatory authorities for very, very important activities, say, for insurance, electricity, etc. Since it is such a vital infrastructure of this country, we have to create a regulatory authority. And, there are umpteen doubts in the minds of the people. So, kindly address those issues and kindly ensure that there is a transparency in the functioning of your Ministry. Thank you.

SHRI K. CHANDRAN PILLAI (Kerala): Respected Vice-Chairman, Sir, and the hon. Members of the House, at the outset, I want to mention that even though the hon. Minister, today, made a long statement on the subject that we are discussing now, I disagree with many of the points raised in the Statement. We are discussing a very vital national question.

Actually, I confine myself to the area of news and current affairs questions. I wish to oppose the proposed measures of the Government. Basically, the present mind of the Government is that news is treated like a commodity to which I disagree. Media, as such, is a part of our political system, specifically, to our democratic secular system. What is the compulsion for us to entertain Foreign Direct Investment in this sector? This itself is to be addressed first of all. Our Constitution is not permitting such a thing. Article 19 is specifically for the Indian citizens only. It is not for foreign nationals. My thinking is that the Government is not addressing this issue comprehensively in the light of the present global scenario and the power, or, say, the might demonstrated by the global media players.

Finally, what will happen to our national interest? Though the Government is repeatedly stating through its replies to the questions and through today's statement that the whole security and safety concerns are well addressed, I do not think so. Because, even advanced countries like USA or UK or the European Union countries or Australia, are not permitting foreign investment in media, especially in the electronic media. This Murdoch, with all his might, was compelled to change his nationality to

become a 'natural citizen' of the USA to start Fox Television Services. That is the present scenario. In such a situation, we have to be doubly careful about it. But, I think, the Government is handling this matter very casually. Now, the lords of this global village, according to Mr. Nomchomsky, are the manufactures of the consent and are working for the pressure of MNCs and TNCs, better say imperialist forces. The latest available example of it is Iraq. I am not going into the details of that matter because of the shortage of time. Here, I specifically put one question, has the Government examined the possibility of proxy shares, to manipulate the entire scenario for the foreign nationals, or, say, coming up entrepreneurs? If so, that has to be answered. Another point is, in this issue, the cross ownership has not been mentioned at all. Nariman *sahib* also raised this point. Cross ownership question is available in Indian media also. But my concern is, basically, about international agencies. This Murdoch is not capable to handle both, print and the electronic media, at the same time, in Australia, now. That is the situation. What is the safeguard that we are keeping on this matter? Basically, this is an opinion-making mechanism. While, mobilising opinion, they will always try to lead the situation with a view to serve their own interests. If the print media, the radio broadcasting and the television are held by a single man or a single company, what will be fate of the possibility of differences? So, that is another area which needs to be addressed. I know, these are all onslaught continuation of the new economic policy. And, the hegemony of America is always available world over, now, too. That is why I am asking why had this provisional permission to start, for the time being, with a condition to comply with the conditions of our guidelines willy-nilly, been given? What was the compulsion? What was the exigency or emergency in the country to start in that way, beyond the guidelines that have been put up by the Government itself? I want a specific answer on that point. We have to go through the Pentagon designs also. Propagation is a specific area that they are now dealing with. Even with the friendly countries, they are propagating forced ideas, with a basic purpose of serving their own interests. In such a situation, if our interest is conflicting with a coming up agency in this country, is there any guarantee that the coming up agency would take care of our interests? Or, that would go by the others? That also has to be addressed. My another point is, does the Government think that the news productions of these domestic processors are inferior to that of international service agencies? If so, that has also to be answered. I do not feel that is inferior.

My next point is, does the Government think that the technological competence of our own domestic agencies is far inferior to international agencies? I don't think it is so. Again, in the scenario of technological conversance, a coming up agency may monopolise within a short span. Has the Government applied its mind on this point?

So, my submission is that there is no need of any entertainment of FDI in the media, either in print or in electronic media. I am basically opposing that. And, certain queries raised by me may please be addressed.

With these words, I conclude.

SHRI R.KAMARAJ (Tamil Nadu): Mr Vice-Chairman, sir, I rise to put forth my views on the Calling Attention regarding Foreign Direct Investment in electronic media on behalf of AIADMK. Electronic media has emerged as an attractive media disseminating information and also catering to the needs of the people to know about the world around. Because of globalisation, privatisation and liberalisation, when the Government allows FDI in this sector, it is the duty of the Centre to bear in mind our socio-cultural aspects and also the security of the nation. Though ours is a plural society with many languages and different customs, we have projected as one nation, as Indians to the world all these years. That is why I say that the Government should act with lot of care while allowing foreign investment.

We have entertainment channels that telecast programmes on sports, science and some big events of the globe. But there are channels that telecast only news. If such news channels reach the hands of foreigners, they will impose their views on us. We have a history of foreigners coming to our country for trading purposes who eventually colonized it. Therefore news channels should be in our hands.

If by chance, the investors are pro-Pakistanis, that will pose a serious threat to our security itself. In the recent time, we had seen how CNN and BBC world justified the US actions during Iraq war. I wish to make another point here. Satellite TVs such as FTV that attempt to inculcate

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\* English translation of the original speech delivered in Tamil.

western culture at the cost of our socio-cultural values diverting the youth and students from the right path should be identified to save our society.

The news items should subscribe to the News Policy of the country. The Government had already rejected application of foreign companies that sought to run 24-hour news channel. If such channels are given entry now, how will the centre censor the news? These companies should be registered under the companies Act of the country. Whether there is provision for this? Will it be mandatory to have only Indians as Directors and Editors? If a Foreign Company takes over the management directly or indirectly what action can be taken on that? I hope the Hon. Minister will clarify this point.

At the same time the domestic private channels should be regulated through guidelines. Though the centre allows the private TV channels to function, the State Governments have to face the law and order problems created through telecast of fabricated news and rumour mongering. There are certain private TV channels in Tamil Nadu that telecast only wrong information continuously. I appeal to the Hon'ble Minister to see that the permission to such TV channels be cancelled. Thank you.

**श्री मुख्तार अब्बास नकवी (उत्तर प्रदेश) :** धन्यवाद उपसभाध्यक्ष जी, सबसे पहले मैं सरकार के सूचना मंत्रालय को बधाई देता हूँ कि इन्होंने प्रसारण के क्षेत्र में जो योजनाएं और नीतियां अपनाई हैं उसकी वजह से टेलीविजन इंडस्ट्री आज एक सार्थक उद्योग का दर्जा ले चुकी है। उन तमाम पहलुओं, जिन पर अभी चर्चा हो रही थी और स्वयं उपसभाध्यक्ष जी आपने भी उस चर्चा में बहुत महत्वपूर्ण विषय रखे थे, मैं स्वयं उन्हें कहने वाला था लेकिन आपने उसमें काफी चींजे कह दी थी, को दोहराना नहीं चाहता। आज दुनिया में इलेक्ट्रॉनिक मीडिया एक बहुत महत्वपूर्ण मुकाम हासिल कर चुका है और कई देशों में वहां के राजनैतिक माहौल को सीधे प्रभावित कर रहा है। यह सौभाग्य है कि हमारे देश में ऐसी स्थिति नहीं है। सरकार ने इस दिशा में कई कदम उठाए हैं, कई तरह के प्रयास किए हैं, कई तरह के कोड बनाए हैं, कई तरह के कानून बनाए हैं। मैं इनकी डिटेल् में नहीं जाना चाहता हूँ लेकिन हमारे प्रजातंत्र के लिए, हमारी सांस्कृतिक विरासत को महफूज रखने के लिए, हमारी सार्वभौमिकता के लिए, देश के संपूर्ण आर्थिक, सामाजिक पहलुओं की सुरक्षा के लिए लगता है कि मजबूत सोच, एक मजबूतपहल और एक मजबूत कोड इस पूरे के पूरे इलेक्ट्रॉनिक मीडिया के संबंध में होना चाहिए। मैं प्रतिबंध के लिए नहीं कहता हूँ क्योंकि मुझे नहीं लगता कि प्रतिबंध के माध्यम से या किसी तरह के कड़े कानून बनाने से टेलीविजन और टेलीविजन से जुड़े समाचार चैनलों को किसी तरह गैर-जिम्मेदाराना प्रसारण से रोका जा सकता है। हमारे यहां प्रिंट मीडिया है, इसका अपना महत्व है, इलेक्ट्रॉनिक मीडिया का भी अपना महत्व है। यह बात सही है आज दोनों मीडियम मजबूती के साथ हमारे राजनैतिक, सामाजिक, आर्थिक, सभी स्तरों को सीधी तरह से प्रभावित कर रहे हैं।

प्रिंट मीडिया के लिए प्रेस काउंसिल है, कुछ कोड है, नियम हैं और उन नियमों का पालन भी होता रहता है लेकिन इलेक्ट्रॉनिक मीडिया के लिए अभी इस तरह की कोई काउंसिल या किसी तरह की कोई भी संस्था नहीं बनी है जो इलेक्ट्रॉनिक मीडिया पर कुछ छोटे-मोटे अंकुश लगा सके। छोटे-मोटे इसलिए कह रहा हूँ क्योंकि मैं चाहता हूँ कि प्रेस की स्वतंत्रता पर, प्रेस की आजादी पर किसी तरह का प्रतिबंध, किसी तरह का कोड़ा या डण्डा नहीं होना चाहिए लेकिन राष्ट्रहित, देश की संस्कृति, देश की सुरक्षा देश के सम्मान और अन्य राष्ट्रहित के मुद्दों को प्रेस की स्वतंत्रता के नाम पर नजर अन्दाज भी नहीं किया जा सकता है। इस दिशा में प्रयास हुआ है या नहीं यह मंत्री जी स्वयं बताएंगे। मेरा सुझाव है कि इलेक्ट्रॉनिक मीडिया और प्रिंट मीडिया दोनों के लिए अगर मीडिया काउंसिल हो, जिस तरह से प्रेस काउंसिल है उसी तरह से दोनों के लिए ज्वाइंट मीडिया काउंसिल बन जाए तो मुझे लगता है कि यह बहुत सार्थक होगा। प्रिंट मीडिया में छब्बीस फीसदी और इलेक्ट्रॉनिक मीडिया में भी 26 प्रतिशत फोरेन इन्वेस्टमेंट अलाऊ किया गया है। प्रिंट मीडिया के संबंध में मंत्री जी ने अभी अपना सदन के सामने वक्तव्य दिया है। इसमें स्पष्ट रूप से प्रिंट मीडिया में इक्यावन फीसदी, एक भारतीय के अधिकार या एक भारतीय के मालिकाना हक की बात कही गई है। मुझे लगता है कि इलेक्ट्रॉनिक मीडिया के संबंध में इस तरह का कोई कॉलम नहीं है। मुझे लगता है कि इस बारे में जो भी कोड या कानून बने वह स्पष्ट होना चाहिए, किसी तरह का कोई कंप्यूजन नहीं होना चाहिए। क्योंकि दिक्कत यह आती है कि हम इस मीडियम में, इलेक्ट्रॉनिक और प्रिंट दोनों मीडिया की बात कर रहे हैं। भारत एक विकासशील देश है और यहां तक कि जो विकसित देश भी हैं, उनकी राजनीति भी इलेक्ट्रॉनिक और प्रिंट मीडिया, दोनों प्रभावित कर रहे हैं और खास तौर से इलेक्ट्रॉनिक मीडिया प्रभावित कर रहा है। तो यह भारत की राजनीति को, भारत के सामाजिक और सांस्कृतिक, तमाम पहलुओं को सीधे तरह से प्रभावित कर रहा और आगे कर सकता है। इसलिए सोच भारतीय होनी चाहिए, दिमाग और व्यक्ति भारतीय होना चाहिए, उनका कंट्रोल मैनेजमेंट भारतीयों का होना चाहिए, संपादकीय मैनेजमेंट और संपादकीय जो हाथ हो, वह भी भारतीय होना चाहिए, तो निश्चित तौर पर मुझे लगता है कि हमारी सांस्कृतिक, हमारी राष्ट्रवादी विरासत, राष्ट्रवाद और सार्वभौमिकता को किसी तरह का खतरा नहीं होगा।

माननीय उपसभाध्यक्ष जी, मैं सरकार को इस बात के लिए जरूर बधाई देता हूँ कि उन्होंने डीटीएच में, अपलिकिंग के, एफडीआई के, कंडीशनल एक्सिस सिस्टम के, टेलीपोर्ट के इन तमाम क्षेत्रों में महत्वपूर्ण कदम उठाया है। मैं सूचना और प्रसारण मंत्रालय में मंत्री रहा हूँ। मुझे मालूम है उस समय, जिस समय कि अपलिकिंग का काम विदेशों से होता था, छोटे-छोटे चैनल भी अपलिकिंग का काम हांगकांग या सिंगापुर के माध्यम से किया करते थे। जिस समय सरकार ने यह पालिसी बनाई कि हम भारत की धरती से अपलिकिंग की सुविधा देंगे तो उस समय टीवी चैनल ने इसके बारे में कोई बहुत ज्यादा रूचि नहीं दिखाई थी। लेकिन आज इस दिशा में सरकार ने जो कदम उठाए हैं, जो काम किए हैं, उसका प्रभाव निश्चित तौर से दिखाई पड़ रहा है।

उपसभाध्यक्ष जी, मैं अपनी बात केवल इतना कह कर खत्म करूंगा, क्योंकि सभी महत्वपूर्ण मुद्दे, जिन पर सदन में हमारे माननीय सदस्यों ने अपने विचार रखे हैं, उनमें सारे के सारे मुद्दे आ गए हैं। लेकिन एक चीज, जो सबसे महत्वपूर्ण है, जिसे मुझे लगता है कि कोई भी

**2.00 p.m.**

सरकार और कोई भी देश के प्रति जिम्मेदार व्यक्ति नजरअंदाज नहीं कर सकता, मीडिया इलैक्ट्रॉनिक हो या प्रिंट हो, वह महत्वपूर्ण नहीं है, उसके ऊपर कानून कितने कड़े हैं, उन कानूनों को किस तरह से लागू किया जा रहा है, यह भी महत्वपूर्ण नहीं है, उन कानूनों का कितना बड़ा दायरा बनाया गया है, यह भी महत्वपूर्ण नहीं है, मीडिया की बागडोर किन हाथों में है, यह महत्वपूर्ण है। अगर वे हाथ निश्चित तौर पर भारत की मिट्टी की सुगन्ध के नहीं होंगे, अगर वे दिल भारत की मिट्टी के एहसास से भरे नहीं होंगे, अगर उनके दिमाग में भारतीय राष्ट्रवाद या भारतीय संस्कृति नहीं होगी, तो निश्चित तौर पर वह खतरा बना रहेगा। इसलिए इस दिशा में जो भी कानून बनाए जाएं, गाइडलाइन्ज बनाई जाएं, उनमें यह बात बहुत जरूरी है कि संपादकीय और ईवन मैनेजमेंट का जो हिस्सा है, वह भारतीय लोगों के कब्जे में होना चाहिए, भारतीय लोगों के अधिकार क्षेत्र में होना चाहिए। धन्यवाद।

**श्री शाहिद सिद्दीकी ( उत्तर प्रदेश ) :** उपसभाध्यक्ष जी, आपने मुझे बोलने का मौका दिया उसके लिए मैं आपका धन्यवाद करता हूँ। मैं आपके माध्यम से मंत्री जी का भी शुक्रिया अदा करता हूँ कि उन्होंने बहुत विस्तार से इस मामले पर अपनी बात रखी। लेकिन मैं यह कहना चाहूंगा कि आज पूरी दुनिया में यह बात बहुत स्पष्ट हो गई है कि दुनिया में लड़ाइयां कोई मैदान-ए-जंग में नहीं, बल्कि टीवी चैनलों पर लड़ी जाती हैं। आज लड़ाई सिर्फ जमीन पर कब्जे की नहीं है, दिल और दिमाग पर कब्जे की लड़ाई है। आज जिसको फोर्थ एस्टेट हम कहते हैं और उस प्रेस में आज सबसे महत्वपूर्ण इलैक्ट्रॉनिक मीडिया हो गया है। जब हम लोकतंत्र को बचाने की बात करते हैं, उसको आगे ले जाने की बात करते हैं, तो सबसे बड़ा सवाल यह आता है कि इस लोकतंत्र के अंदर, जो फोर्थ एस्टेट हैं, उसकी आजादी—आजादी का मतलब सिर्फ सरकार से आजादी नहीं होता, जो निजी हित हैं, जो आर्थिक हित हैं उनसे उन लोगों को किस तरह से आजादी मिल सकती है जो सच्चाई से अपनी बात को सामने रखना चाहते हैं और सच सामने लाना मीडिया का सबसे महत्वपूर्ण काम है, उस सच के ऊपर बार-बार, हर तरह से अंकुश लगाए जाते हैं। जैसा मेरे साथियों ने कहा कि अभी जो इराक युद्ध हमने देखा, खुद वेस्टर्न मीडिया शर्मा गया, जिस तरह से बाज़ चैनलों ने सच्चाई के मुह पर कालिख पोती है, जिस तरह से बीबीसी के डायरेक्टर को कहना पड़ा और हमारे यहां भी एक अमरीकी शख्स जो मौजूद हैं, जिनका मैं नाम नहीं लेना चाहता ....।

जिस के बहुत बड़े चैनल्स हैं, फॉक्स चैनल है, मीडिया पर कब्जा है। इस तरह आज पूरी दुनिया के दिलो-दिमाग पर कंट्रोल करने के लड़ाई चल रही है। पहले बात होती थी कि पूंजीपति कंट्रोल करेगा, लेकिन आज पूंजीपति कंट्रोल नहीं कर रहा है। आज उस के हाथ में इनफॉर्मेशन को कंट्रोल करने की शक्ति नहीं है। यह तो इनफॉर्मेशन रिवोल्यूशन का युग है और जिस के हाथ में इनफॉर्मेशन है, उसके हाथ में दुनिया है, उसके हाथ में पॉलिसीज हैं। हमारे देश की पॉलिसीज क्या होंगी? हमारे देश की पॉलिसीज जनता तक कैसे पहुंचेंगी? जनता हमारी सरकार का सही पॉलिसी के साथ चलेगी या नहीं, इस का निसार इस बात पर होगा कि उस तक इनफॉर्मेशन क्या पहुंच रही है? महोदय, आज प्रिंट मीडिया की इनफॉर्मेशन आने में

समय लगता है, लेकिन यहां तो अभी जैसा हो रहा है, वह आप तक पहुंच गया और लोगों के दिलो-दिमाग पर असर डाल दिया। आप मुझे कहने दीजिए कि आज प्रिंट मीडिया भी प्रभावित हो चुका है। आज इलेक्ट्रॉनिक मीडिया प्रिंट मीडिया को, सरकार को, पॉलिसी बनाने वालों को प्रभावित कर रहा है। आज जो फॉरेन इनवेस्टमेंट की बात हुई है, एफ0डी0आई0 की बात हुई है, मुझे दुख यह है कि इतना महत्वपूर्ण मामला पार्लियामेंट के सामने नहीं लाया गया और उस सरकार के द्वारा जो हमेशा की राष्ट्रीयता पर प्रश्नचिन्ह लगाती आई हैं, उसने राष्ट्रीयता के इतने महत्वपूर्ण मामले को पार्लियामेंट के सामने नहीं रखा। चाहे वह रेडियो में इनवेस्टमेंट का सवाल हो, चाहे डी0टी0एच0 का हो, चाहे अपलिकिंग का हो सन् 2001, सन् 2003 में ये मामले होते चले गए और पार्लियामेंट में इस पर बहस नहीं की गयी। इसे ऐसे ही छोड़ दिया गया जब कि यह लोकतंत्र की सुरक्षा का सवाल है। महोदय, जैसे एफ0डी0आई0 का किया गया, मैं कहना चाहूंगा कि उर्दू में कहना चाहूंगा कि उर्दू में एक लफ्ज है, गुनाह भी कर दिया और मजा भी नहीं आया। तो यह गुनाहे बेलज्जत हो रहा है, न खुदा ही मिला न विसाले सनम, न इधर के रहे, न उधर के रहे। इनवेस्टमेंट भी नहीं आया और इनवेस्टमेंट के नाम पर जो कुछ देश में होना चाहिए था, वह भी नहीं हुआ और आहिस्ता-आहिस्ता अपनी सॉवरनिटी, जैसे मट्टी से रेत निकलती है, हमारी सॉवरनिटी मुट्टी में से सुप्रीम कोर्ट के जस्टिस सावंत के 1995 के फैसले के खिलाफ जो रास्ता बनाया गया, वह बड़ा अफसोसनाक है। महोदय, एक रेडियो सिटी की यहां पर बात हुई थी उस रेडियो सिटी एफ0एम0 91 में क्या हुआ? मंत्री जी, मैं यह कहना चाह रहा हूँ कि आप ने कानून बहुत अच्छा बनाया, लेकिन पिछले दरवाजे की खिड़कियां खुली छोड़ दीं पीछे के दरवाजे से घुसने का रास्ता खुला छोड़ दिया और उसका पूरा फायदा जो बड़े होशियार लोग हैं, जिन के पास बड़े-बड़े वकील हैं, जिन के पास फायनेंसर है, उन्होंने उठाया। महोदय, ये लोग मीडिया को प्रभावित करते हैं। मुझे कहने दीजिए, ये लोग हमारे हाउस को भी प्रभावित करते हैं। ये बड़ी शक्ति रखते हैं ये बड़े शक्तिशाली मल्टी-नेशनल हैं। उन के लिए हम ने दरवाजा खुला छोड़ दिया। महोदय, यहां पर रेडियो सिटी के फायनेंसर कौन हैं? इस के फायनेंसर डी0जी0 वेव इंफ्रास्ट्रक्चर हैं। इसकी सब्सिडरी कंपनी कौन है? स्टार इंडिया प्राइवेट लिमिटेड इसकी सब्सिडरी कंपनी है। स्टार इंडिया किसकी सब्सिडरी कंपनी है? वह न्यूज कॉक्स लिमिटेड की और यह न्यूज कॉक्स किस की है? यह रूफर्ट मरडॉक की है। महोदय, यह एक जाल बिछा दिया गया है और उस जाल में हम फंसते चले जा रहे हैं। उस के बाद आपने डी0टी0एच0 में कैबिनेट अप्रूवल दिया। आप के सामने स्पेस टी0वी0 के एम्प्लॉईज ने इस कंपनी को लांच किया है। वे इस कंपनी को लेकर चल रहे हैं। महोदय, इस के ऊपर होम मिनिस्ट्री और फाइनेंस मिनिस्ट्री का ऑब्जेक्शन है, उसके बावजूद इनको अलाउ किया गया। तो यह जो रास्ता है, यह बड़ा खतरनाक रास्ता है।

महोदय, जैसा कि मेरे दूसरे साथियों ने कहा कि न्यूज मीडिया में अपलिकिंग का मामला सबसे महत्वपूर्ण है। मैं हैरान हूँ कि प्रिंट मीडिया को इतना महत्व दिया गया। हालांकि प्रिंट मीडिया महत्वपूर्ण है, लेकिन प्रिंट मीडिया के साथ हमारे जैसे देश में जहां कि आज भी

इलिटरेसी बहुत ज्यादा है, वहां इलेक्ट्रॉनिक मीडिया लोगों को ज्यादा प्रभावित करता है। लेकिन जो गाइडलाइंस आपने प्रिंट मीडिया के लिए दी हैं, उन के लिए जो बाधाएं लगायी गयी थीं, वे आपने इलेक्ट्रॉनिक मीडिया के मामले में क्यों रखीं? यानी यहां पर 26 प्रतिशत आपने फारेन इक्विटी दी, लेकिन जो 74 परसेंट इंडियन इक्विटी है, उसका क्या स्वरूप होगा, उसको किस तरह से लगाया जाएगा, उस पर आपने कोई बात साफ नहीं की। ... ( समय की घंटी ) ... प्रिंट मीडिया के अंदर सिंगल इंडियन इक्विटी 51 प्रतिशत होनी चाहिए, यहां पर क्यों सिंगल इंडियन इक्विटी 51 प्रतिशत नहीं है ? यानी सेगमेंटिड इक्विटी होगी तो फिर जिसके पास 26 प्रतिशत इक्विटी है, उसके हाथ में मैनेजमेंट होगा क्योंकि असल सवाल मैनेजमेंट का है और जब आपने मैनेजमेंट उनके हाथ में छोड़ दिया है तो फिर नतीजे के तौर पर जो भी चैनल्स होंगे उन पर कंट्रोल उन लोगों का होगा, जो बाहरी कम्पनियां हैं, जो इन्वेस्ट कर रही हैं। और जो इंडियन कम्पनियां हैं, जो इन्वेस्ट कर रही हैं। और जो इंडियन कम्पनियां भी डाली जा रही है, उनमें भी ज्यादातर फंड कम्पनीज हैं। इन फंड कम्पनीज के पीछे जो लोग खड़े हुए हैं, बैठे हुए हैं, उनकी आप पूरी इंकवायरी, लेकिन रास्ता खुला मत छोड़िए। असल सवाल यह है कि आपकी नीयत क्या है, असल सवाल यह है कि आप कैसे रोक सकते हैं इन लोगों को आपके कानून को मिसयूज करने से। कानून का मामला तो यह कि कितने भी कानून बना लीजिए, अरुण जी बैठ हैं इन्हें मालूम है कि लूपहोल्स इतने होते हैं कि वकील कहीं न कहीं से लूपहोल निकाल लेते हैं, फायदा उठा लेते हैं। सिर्फ कानून बनाने से कुछ नहीं होगा। एक पालिसी बहुत क्लीअर कट बनानी होगी कि हमारे न्यूज मीडिया पर हम बाहरी कंट्रोल नहीं होने देंगे क्योंकि यह सिर्फ बिजनेस का सवाल नहीं है, यह इन्वेस्टमेंट का सवाल नहीं है, यह पैसे का सवाल इस बात का है कि इंडिया रहेगा या इंडिया पर इस तरह के लोग आकर अपनी मर्जी की पालिसी कल को थोप सकेंगे। आज हमारी कश्मीर की क्या पालिसी है, हम क्या लाइन लेने वाले हैं, उस पर हमारे पब्लिक ओपीनियन को कल को ये पूरी तरह से प्रभावित कर सकते हैं। इसलिए माननीय उपसभाध्यक्ष जी, मैं यह कहना चाहता हूँ कि इस पर बहुत स्पष्ट लाइन होनी चाहिए और जो भी लोन एग्रीमेंट हैं या शेयर होल्डर्स एग्रीमेंट हैं कम्पनी के, उनको डिस्क्लोज करने के लिए आप गाइडलाइंस दीजिए कि जो भी इसमें इंडियन कम्पनीज हैं वे डिस्क्लोज करें कि किसने पैसा लगाया है और उनके लोन एग्रीमेंटस क्या है, और उनके शेयर होल्डर्स कौन हैं, क्या हैं इसको बहुत स्पष्ट रूप से सामने लाइए।

इसके अलावा एक रेगुलेटरी अथॉरिटी बनाइए, मीडिया को कंट्रोल करने के लिए नहीं। मैं पूरी तरह से विरोध करता हूँ मीडिया को कंट्रोल करने का। पालिसीज को कंट्रोल करने के लिए नहीं लेकिन इसमें इन्वेस्टमेंट क्या है और इंटररेस्ट क्या है, यह देखने के लिए। असल बात यह नहीं है कि क्या हाथ हैं, असल बात यह है कि इंटरनेट क्या है, कौन से हित हैं जिनके लिए यह काम हो रहा है और उन हितों को हम कैसे भारतीय हित में कन्वर्ट कर सकते हैं। भारत के हित में उन हितों को किस तरह से हम इस्तेमाल करने के लिए उन्हें मजबूर कर सकते, इसके लिए आप एक रेगुलेटरी अथॉरिटी की रूप-रेखा पार्लियामेंट के जरिए बनाइए। आप रूप-रेखा मत बनाइए, इसको पार्लियामेंट के सामने रखिए क्योंकि यह बहुत महत्वपूर्ण मामला है, यह डेमोक्रेसी का मामला है, यह इस देश की सोवर्निटी का मामला है और इस पर हम लोगों

को पूरा ध्यान देना होगा। बहुत-बहुत श्रुक्रिया। धन्यवाद।

**श्री विजय जे० दर्डा** ( महाराष्ट्र ) : उपसभाध्यक्ष महोदय, यह अत्यंत महत्वपूर्ण और गंभीर विषय है जिस पर अपना वक्तव्य भी माननीय मंत्री महोदय ने यहां पर दिया है। मैं खुद भी इस विषय से जुड़ा हूँ और इस बारे में कई चिट्ठियां भी मैं प्रधानमंत्री जी को और पूर्व सूचना व प्रसारण मंत्री जी को लिख चुका हूँ।

एनडीए सरकार ने सन् 2000 में पहली बार क्षेत्र में रेडियो ब्राडकास्टिंग को शुरू किया था लेकिन बिना संसद में इसे लाए, इस सरकार ने बिना संसद को विश्वास में लिए, केबिनेट की मुजूरी लेकर इस संबंध में लाइसेंस फीस के नियम बना दिए। न ही कोई इंडिपेंडेंट पब्लिक रेगुलेटरी अथॉरिटी बनाई, जिसे अंदर एयर वेवज् को संचालित किया जा सके। जबकि इस विषय के संबंध में सुप्रीम कोर्ट का निर्णय भी है और उसमें सुप्रीम कोर्ट ने स्पष्ट कहा है कि एयर वेवज जनता की अमानत है और इसका नियंत्रण व संचालन सिर्फ पब्लिक अथॉरिटी ही करेगी जन-जन के हित में। मैं ऑनरेबल जस्टिस श्री पी.वी. जी रेड्डी, जिन्होंने 9 फरवरी 1995 को यह जजमेंट दिया था, उसको क्वोट करना चाहता हूँ।

"The airwaves or frequencies are a public property. Their use has to be controlled and regulated by a public authority in the interests of the public and to prevent invasion of their rights. Since the electronic media involves the use of the airwaves, this factor creates an in-built restriction on its use as in the case of any other public property."

दूसरी महत्वपूर्ण बात उन्होंने यह कही है कि –

"The Central Government shall take immediate steps to establish an independent, autonomous public authority representative of all sections and interests in the society to control and regulate the use of the airwaves."

आखिर इन्होंने ऐसा क्यों नहीं किया, यह सवाल हम सबके मन में उठता है। जवाब साफ है कि FDI की मार्फत क्या हम सिर्फ पसंदीदा विदेशी कंपनियों को पीछे के दरवाजे से देश में FM Radio के व्यवसाय में लाना चाहते हैं। इसका यही एकमात्र कारण है। मैं ऐसा मानता हूँ कि यह बहुत संवेदनशील विषय है कि बिना संसद को विश्वास में लिए या बिना इंडिपेंडेंट पब्लिक अथॉरिटी बनाए, FM Radio के नियमों को हमने लागू कर दिया है। चूंकि विषय यही है और फैक्ट भी यही है, इसलिए वे नाम भी बार-बार आ रहे हैं कि Music Broadcast Pvt. Ltd. को मुंबई और अन्य शहरों में FM का लाइसेंस दिया गया जिसे इस कंपनी ने Radio City 91

के नाम से लिया है। नियमानुसार FM में FDI का कोई प्रावधान नहीं है लेकिन इस कंपनी ने Digiwave Infrastructure & Services Pvt. Ltd. के द्वारा लौटाए जाने वाले कर्ज के रूप में भारी रकम करीब 50-60 करोड़ रूपए लेकर Radio City 91 में लगाई है, जब कि Digiwave Infrastructure & Services Pvt. Ltd., Star India Pvt. Ltd. की सहभागी कंपनी है और Star India Pvt. Ltd., News Corporation Ltd., Australia की अपनी कंपनी है। इससे साफ नजर आता है कि इस देश में नियमों को ताक पर रखकर करीब 58 से 60 करोड़ रूपए की फाइनेंसिंग Music Broadcast Pvt. Ltd. News Corporation Ltd., Australia ने लगाई है। इससे साफ नजर आता है कि एक विदेशी कंपनी Radio City 91 के नाम से FM चैनल चला रही है और वे इस कंपनी के मालिक हैं जो हम सबकी आंखों में धूल झोंककर सरकार के बनाए हुए नियमों के अनुसार नहीं चल रही है। इससे Digiwave की मिलिकियत सामने आती है क्योंकि वही सारे के सारे कंटेंट Radio City 91 को सप्लाई करती है। कहीं ऐसा होता है माल भी मैं दूँ और पैसे भी मैं दूँ। ऐसा कभी नहीं हुआ। यह तभी हो सकता है जब दोनों का मालिक एक हो, दोनों दुकानें एक की हों। इस देश में डीटीवीएच0 ब्रोडकास्टिंग की शुरुआत होगी, सब जानते हैं। डीटीवीएच0 एक संवेदनशील माध्यम है। इतना संवेदनशील मुद्दा भी सरकार ने सिर्फ केबिनेट में चर्चा कर के देश पर थोप दिया है। न इसमें संसद को विश्वास में लिया और न ही जैसा कि मैंने पहले कहा कि किसी भी प्रकार की स्वतंत्र पब्लिक अथॉरिटी बनाए, बड़े विदेशी मीडिया हाउसेस को पिछले दरवाजे से घुसेडने का प्रयास किया है। यह मुझे स्पष्ट नजर आता है। आखिर क्यों? ऐसा निर्णय लेने के पीछे क्या मंशा है? इसमें किस-किस के इंटरैस्ट छिपे हैं यह भी एक देश की जनता के सामने आना आवश्यक है और इसी विषय पर मैंने अपने आदरणीय प्रधानमंत्री जी को पत्र लिखा था और हमारे पूर्व सूचना मंत्री जी को भी पत्र लिखा था। ... ( समय की घंटी ) ..

अगर ऐसा नहीं है तो सरकार बतलाने का प्रयास करे। स्पेस टीवी0 प्राइवेट लिमिटेड ने सरकार की गाइडलाइंस की धज्जियां उड़ाते हुए कैसे अपना उल्लू सीधा किया। यह मैं आपको बतलाना जरूरी समझता हूँ कि पहले स्टार टीवी0 ने डीटीवीएच0 के लिए अर्जी की थी लेकिन वह नामंजूर हो जाने के बाद स्टार टीवी0 के दो कर्मचारियों ने स्पेस टीवी0 प्राइवेट लिमिटेड नाम की यह कम्पनी बनाई जिसका यहां पर भी जिक्र हुआ है। इस बारे में मैं आपको पढ़ कर बतलाता हूँ:

"Financing in the form of refundable loans and advances of approximately Rs. 58 crores, as at 31.07.2003 has been received by the Company from Digiwave Infrastructure and Services Private Limited, an Indian company which is the exclusive provider of programming to the Company."

यह पत्र मैंने लिख कर दिया हुआ है। मेरी जानकारी में यह भी आया है कि फाइनेंस मिनिस्ट्री ने आई0 एंड0 बी0 को यह जानकारी दी थी कि स्पेस टीवी0 की टोटल इक्विटी विदेशी है और इसकी तुलना स्वदेशी इक्विटी से नहीं की जा सकती। इसके बावजूद भी आई0 एंड0 बी0 मिनिस्ट्री स्पेस टीवी0 को लेटर ऑफ इंटरेंट जारी करने के लिए गंभीरता से विचार कर रही है

क्योंकि आज भी फाइल आई0एंड0बी0 मिनिस्ट्री के दफ्तर में बिना रिजेक्ट किए हुए पड़ी हुई है। अब आप 2003 को देखिए। इस वक्त भी सरकार ने ... ( व्यवधान )...

**उपसभापति :** दर्डा जी, चूंकि मंत्री जी को रिप्लाई भी करना है और ढाई बजे यह खत्म करना है।

**श्री विजय जे0 दर्डा “** मुझे दो-तीन मिनट दे दीजिए।

**उपसभापति :** मुझे कोई समस्या नहीं है समय देने में। फिर रिप्लाई आपकी 5 बजे आएगी। इसलिए अगर आप समय छोड़ दें मंत्री जी के लिए तो अच्छा रहेगा।

**श्री विजय जे0 दर्डा :** इस विषय पर मैंने थोड़ा अध्ययन किया है तथा सोचा कि थोड़ी आपके सामने जानकारी रखूं। मेरा मंत्री जी पूरा विश्वास है कि उन्होंने जिस ढंग से अपना काम शुरू किया है उससे हम लोगों में अधिक विश्वास बढ़ा है और मुझे विश्वास है कि वे इसको सही करने का पूरा प्रयास करेंगे।

अब आप 2003 को देखिए। इस वक्त भी सरकार ने टी0वी0 न्यूज चैनल्स की अपलिकिंग के लिए केबिनेट से इजाजत लेकर काम शुरू कर दिया है और इस विषय को भी चर्चा के लिए संसद में नहीं लाया गया, संसद से बाहर रखा गया और न ही इंडिपेंडेंट पब्लिक अथॉरिटी का गठन किया है जैसा कि सुप्रीम कोर्ट के अंदर गाइडलाइंस में दिया हुआ है। प्रिंट मीडिया में एफ0डी0आई0 के लिए जो नियम बनाए गए हैं जैसे कि किसी भी विदेशी कम्पनी को 26 परसेंट के ऊपर अपनी भागीदारी में नहीं रखा जा सकता। प्रिंट मीडिया में एफडीआई लाने के लिए महत्वपूर्ण बात यह है कि एक भारतीय व्यक्ति या कम्पनी की कम से कम 51 प्रतिशत भागीदारी अनिवार्य की गई है इसका अर्थ यह है कि भारतीय कम्पनी पर कभी भी विदेशी कम्पनी कब्जा नहीं कर सकेगी, क्योंकि इसमें एक भारतीय व्यक्ति या कम्पनी की 51 प्रतिशत से कम भागीदारी कभी नहीं होगी। जब आपने इसमें यह प्रावधान कर रखा है और जा कि महत्वपूर्ण प्रावधान है। अपलिकिंग में यह प्रावधान नहीं है। क्यों? यह प्रश्न उठता है। जो प्रावधान—आपने प्रिंट मीडिया में रखे हैं, वे प्रावधान यहां पर क्यों नहीं रखे हैं? यह महत्वपूर्ण प्रश्न है।

एक ही मिनिस्ट्री संसद में चर्चा के बाद प्रिंट मीडिया के लिए कड़े कानून बनाती है और वही मिनिस्ट्री इलेक्ट्रॉनिक मीडिया के लिए जानबूझकर लूपहोल छोड़ देती है। प्रिंट मीडिया में थ्री-फोर्थ डायरेक्टर्स भारतीय होने अनिवार्य है। जबकि अपलिकिंग में 51 प्रतिशत डायरेक्टर्स से काम चलेगा। ... ( व्यवधान ) ... मैं मानता हूं कि रिपीट हो रहा है।

**उपसभापति :** चैनल दुबारा से चल रहा है। किसी ने खोल दिया है।

**श्री विजय जे. दर्डा :** लेकिन अपलिकिंग के बारे में इन सारे नियमों का बड़ी चतुराई के साथ समावेश नहीं किया गया है। संसद में ऐसा आभास लगाया जा रहा है कि प्रिंट मीडिया जैसे अपलिकिंग, डीटीएच एवं एफ.एम. रेडियो के लिए नियम बनाये गये हैं लेकिन वस्तुस्थिति इसके

विपरीत है। इसके बारे में यहां पर विस्तार से चर्चा हुई है इसलिए मैं उसको रिपीट नहीं करूंगा। क्या माननीय मंत्री जी यह बताने का कष्ट करेंगे कि प्रिंट मीडिया से संबंधित गाइडलाइंस की संसद में चर्चा कर मान्यता ली गई है और इसके कारणों को भी स्पष्ट किया जाये? यह खेद की बात है कि अपलिकिंग और डीटीएच जैसे महत्वपूर्ण और संवेदनशील व्यवस्था को देश में लाते वक्त संसद को विरासत में नहीं लिया गया है, ऐसा क्यों ?

**THE DEPUTY CHAIRMAN :** I think, now you should conclude, because the Minister has to reply.

**श्री विजय जे. वर्डा :** मैडम, मैं इसीलिए लिखकर लाया हूं जिससे ज्यादा समय न लगे।

**उपसभापति :** आपकी बात का जवाब तो आना चाहिए।

**श्री विजय जे. वर्डा :** उपसभापति महोदया, इलेक्ट्रॉनिक मीडिया में विदेशी पूंजी निवेश के तीन मामलों में, एफ.एम. रेडियो डीटीएच एवं अपलिकिंग के मामले में आपने स्वयं निर्णय लिया है। बिना संसद में चर्चा किए आपने पब्लिक रेग्युलेटरी अथॉरिटी बनाई है। इन तीनों मामलों में बड़ी कमियां नजर आई हैं। विदेशी पूंजी निवेश का मामला आप संसद में लाये उसमें शक की कोई गुंजाइस नहीं रही। ऐसा ही अगर आप इस मामले में करते तो मुझे विश्वास है कि इस प्रकार शक करने का कोई वातावरण नहीं बनता और न ही इस प्रकार की चर्चा होती। आपने अभी इसका कार्यभार सम्भाला है। मुझे विश्वास है कि इसमें जो खामियां हैं, उन्हें आप दूर करेंगे और इस विश्वास के साथ मैं अपनी बात समाप्त करता हूं। धन्यवाद।

**SHRI RAVI SHANKAR PRASAD :** Madam, it was a very enlightening debate. I came to hear the wisdom of various Members who have spoken on the issue. I am grateful for some of the kind words which Suresh Pachouriji and others have used about me. Madam, a very brief preface is very important as to what we understand by electronic media. Today, I want to share with this august House the immense potential which this segment has for us. Kindly recall the 1990s; we came with policies in the IT and Communication and our boys did us wonder in the world. If you would have had the same mindset about IT, we would not have opened up, the Government would not have come up with incentives; perhaps the great revolution which has taken place today, would not have occurred. I remember my meeting with Mr. Narayana Murthy of Infosys in Bangalore. I asked him, 'what you did to make it what you are today?' He said, "I went to the best markets in the world", and I said, "I will give you the best at the most competitive price". That is how a policy regime encourages entrepreneurs. When I talk of electronic media today, Madam, I see the

immense potential of this media where I also include entertainment 'n the largest segment. Madam, I was just going through some of the literature, the age profile, which is the consumer of the electronic media, films, television and all, is 15-25. The number of this age profile persons in India and China is 650 millions. The rate of growth is 25 per cent. The number of the same age profile in America is only 65 millions and the rate of growth is 5 per cent. I have given this only to show the immense potential of the electronic industry, the media industry in the world. What should we do? Should we allow the great entrepreneur to have a field day, as we did in the IT industry? Or, have the same 'fifty model response which had been there? There is one thing more, the impact of technology.

Madam, you may recall when the Iraq-Kuwait war took place in 1991, words went round the country, if you want to see war live, go to CNN, because CNN was beaming from outside. Suddenly, in the entire country, even in mofussil towns in my State of Bihar, cable operators came, had a disc and started sending signals whereby you could see the CNN. Here, the march of technology has overtaken us. When I became the Information and Broadcasting Minister, I asked my officers: यह आकाश कैसे खुला? कहा, बिना किसी कानून के खुल गया। Because the technology has overtaken us. This is very important to understand when we talk of the parity between the print media and the television media. That basic aspect is required to be understood. How do we look at it? Today, uplinking is done from Hongkong, Singapore, America and England and downlinking is done in India because of satellite. This technology we cannot undo. Should we just have an Ostrich mentality? Or, should we have a regime where we allow uplinking under transparent and healthy conditions with good control? I would like the hon. Members to appreciate the fact that if there is uplinking from outside, the degree of control is negligible. If the uplinking is from India, namely, using the teleport from India and uplinking, which is taken by the satellite on the television, the degree of control becomes greater. This basic aspect is to be understood. Yes, Siddiqui Sahib is right. Shri Manoj Bhattacharya is right. He can talk about all the questions of globalisation, imperialism and what not. But the march of technology is overtaking us. That is a hard fact. You see how we, in the Government, come up with a policy where we respond to the technology in such a way that our interests are subserved. That is the most important thing. I talked about the public broadcasting sector. There is a great employment and revenue potential. Today, I see a radio revolution

beginning to occur in this country. I learnt to my pleasant surprise that in Colombo there are 70 radio channels. Why can't we have in Delhi? Why can't we have in India? Why can't the great creative Indian people get an opportunity to interact, to speak, to be heard and to be paid? There is employment potential. Therefore, we need to change our mindset. That is a very important thing to be appreciated.

Madam, with this background, three aspects are required to be appreciated. One is the platform, second is the content and third is the accessibility. A platform is like DTI- cable, headend in the sky. The content is sensitive. We have to be very 'particular about it, namely, it should be according to our cultural concept. My lord, ...(*Interruptions*)... Madam, I am sorry. At times, the lawyer mindset in me comes into being. That is why I called you "my lord". I apologise for that.

THE DEPUTY CHAIRMAN: Thank God, you did not call me "my lady".

SHRI RAVI SHANKAR PRASAD: I am sorry, Madam. Therefore, what we have said is that the people have a wide choice. The people of India should have various platforms and the people of India must get the best alternatives available. That is what our policy is. Today, we have got good competition; we have got healthy competition. The people of India, the creators of India should get the opportunity to show their talent on the screen. How have we gone about it? Today, we say that in entertainment 100 per cent FDI is permitted, but in news, no. Shri Sanjay Nirupam is not here. Today, in view of the new guidelines, the entertainment channel can't show news even for five minutes after three months अगर आप मनोरंजन दिखाएंगे तो सिर्फ मनोरंजन दिखाइए, आप करंट अफेयर्स और न्यूज नहीं दिखा सकते। This we have segregated, as far as the FDI is concerned. Madam, the second issue, which is repeatedly talked about, is why don't you take the Parliament into confidence. Madam, it is a Cabinet system of Government where the Cabinet takes a decision. Daily, we reply to the queries through Starred and Unstarred Questions. The parliamentary control is always there. The Parliament was not in session at that time. As far as news of uplinking policy is concerned, I, for the first time, went to the press conference with the uplinking policy so that the entire people can know about it. So many questions have been raised in the Parliament. Therefore, to make a sweeping comment that we are seeking to by-pass the Parliament is certainly not fair. We are following all the healthy norms as far as the parliamentary responsibility is concerned and that we are doing.

Madam, one question was asked by Mr. Darda and Mr. Manoj Bhattacharya, "why 26 per cent in news and why you have watered down the whole stricter obligation of print media". Madam, here let me reply to one issue as to why we went for 26 per cent in news, though entertainment is 100 per cent, because we wanted: (a) you come in news, come on my terms, (b) don't come with your entire money, have liaison with Indian entrepreneurs, because Indian people, in television news content creation, are wonderful people and they should also get opportunity of foreign capital, foreign technology and balance it.

Madam, one thing we must realise that the newspaper industry in India is driven by family. I do not want to take any newspapers. North or South, East or West, except perhaps one or two newspapers, most of the newspapers are family-oriented. There is one big group. Therefore, their status need not be diluted. We came with 51 per cent and three-four directors. As far as television is concerned, there is no concept like family ownership till date; foreign players are here, Indian players are here and professional management is there. Therefore, we took the decisions, why (a) let the Board of Directors have majority Indians, (b) editorial control has to be completely Indian, and (c) the CEO or by whatever name the Management Chief is known has to be Indian. Therefore, we have taken full safeguards and, Madam, certain other safeguards which we have taken, I need to just inform the hon. Members and I am reading this news guidelines for the electronic media, "it will be obligatory on the part of the company to take prior permission from the Ministry of Information and Broadcasting before effecting any alteration in the foreign share holding pattern or in CEO, Board of Directors. Mr. Manoj was saying, "you have set 15 days, here you have not given any day". Madam, they cannot do it without permission, leave aside 15 days.

SHRI MANOJ BHATTACHARYA: No, I have not said this.

SHRI RAVI SHANKAR PRASAD: Sorry. Someone said like that. Madam, we are saying about the guidelines, "The Company shall provide for necessary monitoring facilities at its own cost for monitoring of programme on content by the representative of the Ministry of Information and Broadcasting. Madam, security concern, I do not want to repeat, because in my statement -- even some Ministers were saying that your statement is very long, I said, rightly so -- I wanted to allay any apprehension as far as

security concerns are concerned, whether it is DTH, whether it is uplinking, whether it is HITS, whether it is cable, everywhere. Yes, Madam, on content, we have taken a position, and, the position is this that under the Cable Act, we have got a programme court; we have got an advertisement court. They have to answer to that whether it is an advertisement or content creation. Madam, there was some serial on some foreign channel where there was a very horrific representation about rape. We protested and they apologised. I got a complaint from very responsible quarters that a foreign channel has shown that Nagaland is not a part of India because the people are different; they are Christians. I literally got a show-cause notice issued to them. They apologised to us that we would not repeat it in future. All these things are going. But the point is that if the technology is marching ahead, if the Indians have done so well in this segment, therefore, we need to encourage them. There is uplinking here, there is investment here and there is a provision for good entrepreneurial recognition of the enterprise of Indians. Madam, this is the whole objective, I want to assure this House. There are two specific questions raised by Mr. Manoj Bhattacharya. I must reply to them. I replied to the letter written by Mr. Bhattacharya. Since he said it in the House, I will enquire again. *...(Interruptions)...* I will crosscheck it. Madam, as far as this issue is concerned, after receipt of his letter, I asked my officers to examine the entire matter in detail. So far as the radio part is concerned, I have asked them to have the opinion of the Law Ministry. In the light of the complaints that you have made, I would like to assure the hon. Member that appropriate follow up action would be taken after the opinion of the Law Ministry is received.

So far as the Space TV is concerned, we have got the matter examined. We took the view of the Finance Ministry. We also took the view of the Home Ministry. They have given their feedback. But let me tell the hon. House very clearly and categorically that we have a guideline on 49 per cent equity structure, so far as DTH is concerned. This guideline would be followed very strictly. There shall be no compromise on that whatsoever. Other terms and conditions shall also be followed strictly. If any player does not fulfil the terms and conditions of this guideline, he would not be given a license at all. This is my assurance to this hon. House. That being the position, the newer contours of this great segment of television need to be appreciated. If we appreciate that, I think many of the concerns would be allayed.

THE DEPUTY CHAIRMAN: There are certain very derogatory advertisements on under-garments, which are shown on television. They make women look in a very bad light. Please look into it.

SHRI RAVI SHANKAR PRASAD: Madam, you have raised a very pertinent point. The Woman Commission and a large number of MPs, including Shrimati Chandra Kala Pandey, have made a complaint to me. Some other women groups have also made a complaint to me. There was a complaint about advertisements on Fair and Lovely cream, undergarments and other things. Madam, I would like to inform the House that after we issued a Show Cause Notice to these channels, they have stopped showing a large number of advertisements.

THE DEPUTY CHAIRMAN: They are still showing the advertisement on Fair and Lovely cream.

श्रीमती चन्द्रकला पांडे : बहुत से विज्ञापन बदल गए हैं।

उपसभापति : अभी ट्यूब की बजाय साबुन आ रहा है।

श्री रवि शंकर प्रसाद: लेकिन मैडम, एक ही बात होती है कि यहां से उतारते हैं कहीं ओर ... ( व्यवधान ) ... यह ओन गोंग प्रोसेस है। मैडम, एक बात छूट गई थी। रेग्युलेटर की बात बार-बार कही गई थी। The point is well taken about the Regulator. Madam, the Convergence Bill is in the offing. The Convergence Bill also talks of regulators. The Convergence Bill partakes of both carriage content as also quality content. Therefore, this matter needs to be examined. We will discuss it. We will take a decision on that.

SHRI MANOJ BHATTACHARYA: Madam, they should not have done it before the Regulatory Body was in place. You could have withheld the decision of allowing Foreign Direct Investment in the electronic media because the Convergence Bill is in the offing. You could have taken this decision afterwards.

THE DEPUTY CHAIRMAN: Now, Shri Satyabrata Mookherjee will make a statement regarding the second test flight of Geo-synchronous Satellite Launch Vehicle, GSLV-D2.